

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 53/82-ALC4/2009 MEETING DATE : 30.03.2010

The Meeting No.53/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on 30.03.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri Shaish Kumar, IA, DIPP
3. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri M. Mitra, Dy. Drugs Controller (I), DCGI
5. Shri Shyam Lal, FTDO

Case No.B-515	M/S Goodwill Chemical Industries			
Norms Committee Meeting No.53/82	F.No.01/82/050/00504/AM06			
Meeting Date:30.03.2010	RA F.No.03/94/040/00504/AM06			
Adv.Lic.No.0310342024 dated 08.08.2005				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/10/2007/Ch.II dated 21.04.2008 and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
1,2,4 Trichloro Benzene	1 kg.	1.	Mixed Dichloro Benzene	1.40 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-516	M/s FMC India Pvt. Ltd.
Norms Committee Meeting No. 53/10	File No. 01/82/050/00776/AM09
Meeting Date 30.03.2010	RAF No. 07/24/040/00192/AM09
Adv. Lic. No. 0710058651 dated 22.07.2008	
Committee decided to forward a copy of representation to Department of C&PC for their comments. Accordingly, case was deferred for 27.04.2010.	

Case No.B-517	M/S Suven Life Science Ltd.			
Norms Committee Meeting No.53/82	F.No.01/82/050/00682/AM09			
Meeting Date:30.03.2010	RA F.No.09/24/040/00086/AM09			
Adv.Lic.No.0910034200 dated 06.06.2008				
Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Butyl-5-Chloro-3H-Imidazol-4-Carbaldehyde (IMAL)	1 Kg.	1.	Valeronitrile	1.19 kg
		2.	Toluene	1.50 kg
		3.	Glycine	0.80 kg
		4.	Methanol	1.08 kg
		5.	Phosphorous Oxychloride	2.60 kg
		6.	Dimethyl Formamide	1.16 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-518	M/s Gulbrandsen Chemicals Pvt. Ltd.
Norms Committee Meeting No. 53/10	File No. 01/82/162/00902/AM09
Meeting Date 30.03.2010	RAF No. 34/24/040/00144/AM09
Adv. Lic. No. 3410022657 dated 06.11.2008	
Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.	

Case No. B-519	M/s Geltec Pvt. Ltd.			
Norms Committee Meeting No. 53/10	File No. 01/85/050/00075/AM10			
Meeting Date 30.03.2010	RAF No. 03/94/040/00344/AM10			
Adv. Lic. No. 0310531081 dated 28.07.2009				
Committee considered case as per agenda and in light of decision taken by NC-6 in its 40/10 meeting held on 04.02.2010 and in consultation with technical authorities present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Soft Gelatine Capsules containing 1000 mg Fish Lipid Oil (NLT 18% EPA, NLT 12% DHA) 3.85 mg D-Alpha Tocopherol	15000 thousand in Nos.	1.	Fish Lipid Oil (NLT 18% EPA, NLT 12% DHA) The input Fish Lipid Oil is animal fat/oil and used in the	15475.33 kg kg

(Natural Vitamin E) Covitol F 1300 Net content: 1)Fish Lipid Oil 15000 kg 2)Covitol F 1300 - 57.75 kg 3) Gelatine for Shell – 5250 kg The item of export is Food Supplement			manufacture of food sullpement.	
		2.	Covitol F 1300 (D-Alpha Tocopherol concentrate	Not allowed
		2.	Gelatine (For Shell)	4017 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-520	M/s Glenmark Pharma Ltd.
Norms Committee Meeting No. 53/10	File No. 01/82/050/00157/AM08
Meeting Date 30.03.2010	RAF No. 03/94/040/00047/AM08
Adv. Lic. No. 0310427357 dated 19.04.2007	
Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.	

Case No.B-521	M/S Perfect Biotech
Norms Committee Meeting No.53/10	F.No. 01/82/050/01518/AM09 F.No.01/82/050/00684/AM10 F.No. 01/82/050/01635/AM09
Meeting Date: 30.03.2010	RA F.No.03/95/040/00829/AM09 RA F.No.03/95/040/00386/AM10 RA F.No.03/95/040/00881/AM09
Adv.Lic.No.0310501586 dated 06.01.2009 Adv.Lic.No.0310538367 dated 17.09.2009 Adv.Lic.No.0310506216 dated 09.02.2009	
Committee considered case as per agenda and observed that written comments in this case were received from Ministry of FPI who had recommended the quantity of Acetone to the extent of 6.9 liter/MT of export product while in the case of N/S Sonic Biochem extractions Ltd, Directorate of Vanaspati, Vegetable Oils and Fats have recommended the quantity of Acetone to the extent of 60.64 MT/80.00 MT of export product. The technical authorities present in meeting also informed the Committee that Ministry of FPI has recommended the quantity of Acetone much lower. After detailed deliberations and in light of written comments forwarded by Directorate of Vanaspati, Vegetable Oils and Fats vide their O.M. No.4/7/2004-Exp dated 06.02.2009 and in consultation with technical authorities present in meeting, Committee decided to enhance the quantity of Acetone to read as 690 Liters/MT of export product against all the three Advance licences mentioned above without any other change in the decision taken in 42/82 meeting held on 12.01.2010.	

RA concerned may take further necessary action as per above decision of NC.

Case No. B-522	M/s Shilpa Medicare Ltd.
Norms Committee Meeting No. 53/10	F. No. 01/82/050/00101/AM10/DES-III
Meeting Date 30.03.2010	RAF No. 07/24/040/00246/AM10
Adv. Lic. No. 0710064717 dated 13.05.2009	
Committee considered case as per agenda. The representative of Drugs Controller General of India present in meeting informed that the import items are not drug. It was, therefore, decided to seek comments of Jt. DGFT, Bangalore to indicate the reasons for imposing pre-import condition when the import item is not drug. Accordingly, case was deferred for 27.04.2010.	

Case No. A-228	M/S Biostadt India Ltd.
Norms Committee Meeting No. 53/10	File No. 01/82/162/01034/AM10
Meeting Date 30.03.2010	RAF No. 03/94/040/00259/AM09
Adv. Lic. No. 0310473370 dated 05.06.2008	
Committee decided to defer case for 11.05.2010 for NOC from Ministry of E&F.	

Case No.A-229	M/S Arochem Silvassa Ltd.
Norms Committee Meeting No.30/10	01/82/162/00718/AM10
Meeting Date:30.03.2010	RA F.No.03/24/040/00043/AM00 RA F.No.03/24/040/00694/AM99 RA F.No.03/24/040/00017/AM00 RA F.No.03/24/040/00062/AM01 RA F.No.03/24/040/00129/AM01 RA F.No.03/24/040/00058/AM00 RA F.No.03/24/040/00061/AM01 RA F.No.03/24/040/00443/AM00 RA F.No.03/24/040/00079/AM00 RA F.No.03/24/040/00600/AM99 RA F.No.03/24/040/00695/AM00 RA F.No.03/24/040/00427/AM04
Committee considered case as per agenda. The representative of Department of C&PC present in meeting informed the Committee that the export products are a special type of chemicals and during manufacturing of these chemicals, lower yield is obtained. It was also observed that all the advance Licences are of small cif value i.e. between Rs.17,892/- to Rs.9,69,355/- and the value addition is high i.e. average value addition ranges from 66.12% to 484.03%. Further it was observed that all the advance licences are very old.	

Committee after detailed deliberations and in consultation with the representatives of technical authorities present in meeting and taking into consideration the production and consumption data submitted by firm duly certified by C.A., decided to ratify norms against 12 Advance licences as per details below or as applied by firm whichever is lower:-

Advance licence No. & date	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
03029324 dt.05.05.99	Allyl Caproate	560 kg	1.	Allyl Alcohol	300.00 kg
			2.	Caproic Acid	535.00 kg
03029603 dt.09.05.99	2-Hexenoic Acid	130 kg	1.	Aldehyde C 6	523.62 kg
0310003232 dt.05.08.99	T-2-Decen-1-AL	200 kg	1.	Aldehyde C 8	850 kg
			2.	Katalystor K 10	200 kg
			3.	Ethyl Vinyl Ether	612 kg
0310039239 dt.29.05.00	T-2-Dodecen-1-AL	250 kg	1.	Ethyl Vinyl Ether	398 kg
			2.	Aldehyde C 10	1013.24 kg
0310039241 dt. 29.05.00	Methyl Nonyl Ketone	110 kg	1.	Decanoic Acid	360 kg
03029636 dt. 20.05.99	Allyl Heptoate	200 kg	1.	Allyl alcohol	100 kg
0310039242 dt. 29.05.00	T-2-Heptenal	180 kg	1.	Ethyl Vinyl Ether	675 kg
			2.	N Valeraldehyde	825 kg
0310014009 dt.22.10.99	Methyl Heptyl Ketone	100 kg	1.	Caprylic Acid	360 kg
			2.	Catalyst K 10	100 kg
0310029773 dt. 25.05.99	Allyl Caproate	180 kg	1.	Allyl Alcohol	100 kg
			2.	Caproic acid	178.38 kg
03025486 dt. 24.09.98	Trans-2-Octenal	400 kg	1.	Aldehyde C 6	1800 kg
			2.	Ethyl Vinyl Ether	1350 kg
03029252 dt. 03.05.99	Trans-2-Nonenal	260 kg	1.	Ethyl Vinyl ether	810 kg
0310079589 dt. 03.04.01	Dimethyl Benzyl Carbinyl Propionate	1010 kg	1.	Dimethyl Benzyl Carbinol	970 kg
			2.	Propionic Anhydride	840 kg

The above norms has been granted by NC for regularization purpose only and no repeat licence shall be issued on the basis of above norms.

RA concerned may take further necessary action as per decision of NC.

1	Case No.:26/7/83-ALC1/2006	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Rejected
	HQ File :01/83/050/00095/AM07/	RLA File :07/24/040/00046/AM07/	Lic.No/Date:0710044550 26.04.2006	
	Decision : Withdrawn as the case has already been rejected by NC in 45/82 meeting held on 02.02.2010.			

2	Case No.:17/19/83-ALC1/2006	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/83/050/00438/AM07/	RLA File :04/24/040/00138/AM07/	Lic.No/Date:0410082941 19.07.2006	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

3	Case No.:2/4/85-ALC3/2007	Party Name:HEINZ INDIA PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/85/050/00259/AM07/	RLA File :03/94/040/01338/AM07/	Lic.No/Date:0310424928 29.03.2007	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

4	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/83/050/00655/AM08/	RLA File :07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

5	Case No.:7/25/83-ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/83/050/01032/AM08/	RLA File :09/24/040/00231/AM08/	Lic.No/Date:0910031314 29.08.2007	Defer Date:06.04.2010
	Decision :Committee considered case as per agenda and observed that the case has already been considered in 50/82 meeting held on 09.03.2010 and deferred for 06.04.2010. It was, therefore, decided to defer the case for 06.04.2010 for comments of Department of Pharmaceuticals.			

6	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	
	Decision :Committee considered case as per agenda. The representative of the firm appeared for personal hearing before the Committee and explained the case. He			

explained that the export product Di Ethyl Amino Ethyl Chloride Hydrochloride is a Scomet item and they have obtained Export Licence No.3450000081 dated 04.12.2008 and Permission No.01/91/180/1074/AM06/PC.III/8623 dated 08.05.2006 for export of the same export product. He also informed that OPCW Inspection Team has also inspected their factory in 2009.

After detailed deliberations and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/247/2008-PI-III dated 27.02.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Diethyl Amino Ethyl Chloride Hydrochloride	1 kg.	1.	Diethyl Amino Ethanol	0.6937 kg

Committee also decided to allow the above norm against Advance Licence No.3410017694 dated 22.12.2006 issued to the firm.

RA concerned may take further necessary action as per above decision of NC.

7	Case No.:62/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/83/050/00234/AM09/	RLA File :03/94/040/01245/AM08/	Lic.No/Date:0310466401 27.03.2008	Defer Date:27.04.2010
	Decision :Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

8	Case No.:39/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00272/AM09/	RLA File :03/94/040/01345/AM08/	Lic.No/Date:0310466954 01.04.2008	
	Decision : Withdrawn as the case has already been approved by NC in 52/82 meeting held on 23.03.2010.			

9	Case No.:79/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/83/050/00251/AM09/	RLA File :03/94/040/01323/AM08/	Lic.No/Date:0310466988 01.04.2008	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

10	Case No.:43/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/83/050/00413/AM09/	RLA File :03/94/040/00065/AM09/	Lic.No/Date:0310471590 19.05.2008	Defer Date:27.04.2010

Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.

11	Case No.:47/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/83/050/00417/AM09/	RLA File :03/94/040/00064/AM09/	Lic.No/Date:0310471586 19.05.2008	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

12	Case No.:2/11/85-ALC3/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/85/050/00086/AM09/	RLA File :09/24/040/00079/AM09/	Lic.No/Date:0910034354 19.06.2008	
	Decision :Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

13	Case No.:17/15/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00657/AM09/	RLA File :02/24/040/00062/AM09/	Lic.No/Date:0210114088 25.06.2008	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of DC(MSME).			

14	Case No.:2/17/82-ALC4/2008	Party Name:SUPREEM PHARMACEUTICALS MYSORE PVT LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00726/AM09/	RLA File :07/24/040/00173/AM09/	Lic.No/Date:0710058403 09.07.2008	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of DC(MSME).			

15	Case No.:12/17/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00736/AM09/	RLA File :09/24/040/00552/AM08/	Lic.No/Date:0910034576 11.07.2008	
	Decision : Withdrawn as the case has already been approved by NC in 52/82 meeting held on 23.03.2010.			

16	Case No.:16/18/82-ALC4/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00769/AM09/	RLA File :03/95/040/00355/AM09/	Lic.No/Date:0310479455 21.07.2008	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/93/2007-Ch.II dated 06.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
STERO MDEA (PIP) Blends of 48% Methyl Di Ethanol Amine and 52% of Piperazine (Purity 68%)	1 Kg.	1.	Mono Methyl Ethanol Amine	0.309 kg
		2.	Ethylene Oxide	0.181 kg
		3.	Piperazine (68% purity)	0.520 kg
STERO CO 400 (IMP) (Mixture of 90% of PEG 400 and 10% of Triglyceride Ricinoleic Acid)	1 Kg.	1.	PEG 400	0.900 kg

RA concerned may take further necessary action as per above decision of NC.

17	Case No.:7/41/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01447/AM09/	RLA File :04/24/040/00138/AM09/	Lic.No/Date:0410098239 28.08.2008	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for reply from firm.			

18	Case No.:19/26/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01017/AM09/	RLA File :07/24/040/00297/AM09/	Lic.No/Date:0710059800 15.09.2008	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

19	Case No.:9/31/82-ALC4/2008	Party Name:SYMED LABS LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01166/AM09/	RLA File :09/24/040/00286/AM09/	Lic.No/Date:0910035677 17.10.2008	
	Decision : Withdrawn as the case has already been approved by NC in 47/82 meeting held on 16.02.2010.			

20	Case No.:3/32/82-ALC4/2008	Party Name:D.TOTLA PLASTIC	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01178/AM09/	RLA File :03/94/040/00710/AM09/	Lic.No/Date:0310491145 20.10.2008	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of PC Division of C&PC.			

21	Case No.:29/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01469/AM09/	RLA File :03/94/040/00752/AM09/	Lic.No/Date:0310493255 06.11.2008	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of DC(MSME).			

22	Case No.:32/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01472/AM09/	RLA File :03/94/040/00791/AM09/	Lic.No/Date:0310494617 18.11.2008	Defer Date:27.04.2010
	Decision :Committee considered case as per agenda and observed that the reply received from the firm alongwith the copy of application has been forwarded to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 27.04.2010.			

23	Case No.:16/39/82-ALC4/2008	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved									
	HQ File :01/82/050/01386/AM09/	RLA File :34/24/040/00162/AM09/	Lic.No/Date:3410022880 10.12.2008										
	Decision : Committee considered case as per agenda. The representative of the firm appeared for personal hearing before the Committee and explained the case. He explained that the export product Di Ethyl Amino Ethyl Chloride Hydrochloride is a Scomet item and they have obtained Export Licence No.3450000081 dated 04.12.2008 and Permission No.01/91/180/1074/AM06/PC.III/8623 dated 08.05.2006 for export of the same export product. He also informed that OPCW Inspection Team has also inspected their factory in 2009. After detailed deliberations and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/247/2008-PI-III dated 27.02.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Diethyl Amino Ethyl Chloride Hydrochloride</td><td>1 kg.</td><td>1.</td><td>Diethyl Amino Ethanol</td><td>0.6937 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Diethyl Amino Ethyl Chloride Hydrochloride	1 kg.	1.	Diethyl Amino Ethanol
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Diethyl Amino Ethyl Chloride Hydrochloride	1 kg.	1.	Diethyl Amino Ethanol	0.6937 kg									

24	Case No.:4/42/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01482/AM09/	RLA File :22/24/040/00053/AM09/	Lic.No/Date:2210008550 30.12.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

25	Case No.:21/42/82-ALC4/2008	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01499/AM09/	RLA File :09/24/040/00357/AM09/	Lic.No/Date:0910036573 05.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

26	Case No.:27/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01505/AM09/	RLA File :03/94/040/00904/AM09/	Lic.No/Date:0310501134 05.01.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of DC(MSME).			

27	Case No.:28/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01506/AM09/	RLA File :03/94/040/00920/AM09/	Lic.No/Date:0310501141 05.01.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of DC(MSME).			

28	Case No.:17/43/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01526/AM09/	RLA File :03/94/040/00899/AM09/	Lic.No/Date:0310501723 07.01.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

29	Case No.:10/44/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01545/AM09/	RLA File :03/94/040/00538/AM09/	Lic.No/Date:0310502325 13.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

30	Case No.:25/43/82-ALC4/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01534/AM09/	RLA File :02/24/040/00248/AM09/	Lic.No/Date:0210122139 13.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			

31	Case No.:7/44/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01542/AM09/	RLA File :03/94/040/00931/AM09/	Lic.No/Date:0310502289 13.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

32	Case No.:9/44/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01544/AM09/	RLA File :03/94/040/00537/AM09/	Lic.No/Date:0310502324 13.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

33	Case No.:4/44/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01539/AM09/	RLA File :09/24/040/00385/AM09/	Lic.No/Date:0910036721 15.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

34	Case No.:5/44/82-ALC4/2008	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01540/AM09/	RLA File :09/24/040/00350/AM09/	Lic.No/Date:0910036722 15.01.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

35	Case No.:26/44/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01561/AM09/	RLA File :22/24/040/00059/AM09/	Lic.No/Date:2210008587 16.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

36	Case No.:21/44/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01556/AM09/	RLA File :05/24/040/00663/AM09/	Lic.No/Date:0510234650 19.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

37	Case No.:22/44/82-ALC4/2008	Party Name:AKUMS DRUGS & PHARMACEUTICALS LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01557/AM09/	RLA File :05/24/040/00665/AM09/	Lic.No/Date:0510234676 19.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

38	Case No.:25/44/82-ALC4/2008	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01560/AM09/	RLA File :09/24/040/00288/AM09/	Lic.No/Date:0910036749 20.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

39	Case No.:1/45/82-ALC4/2008	Party Name:ANUH PHARMA LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01565/AM09/	RLA File :03/94/040/00888/AM09/	Lic.No/Date:0310503352 21.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

40	Case No.:10/45/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01574/AM09/	RLA File :09/24/040/00363/AM09/	Lic.No/Date:0910036805 22.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 34/82 meeting held on 17.11.2009.			

41	Case No.:5/45/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Rejected
	HQ File :01/82/050/01569/AM09/	RLA File :07/24/040/00435/AM09/	Lic.No/Date:0710062501 22.01.2009	
	Decision : Withdrawn as the case has already been rejected by NC in 49/82 meeting held on 02.03.2010.			

42	Case No.:8/45/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01572/AM09/	RLA File :09/24/040/00389/AM09/	Lic.No/Date:0910036803 22.01.2009	

Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.

43	Case No.:12/45/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01576/AM09/	RLA File :09/24/040/00372/AM09/	Lic.No/Date:0910036817 23.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

44	Case No.:4/46/82-ALC4/2008	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01586/AM09/	RLA File :08/24/040/00211/AM09/	Lic.No/Date:0810077672 28.01.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

45	Case No.:12/46/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01594/AM09/	RLA File :09/24/040/00384/AM09/	Lic.No/Date:0910036902 29.01.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

46	Case No.:13/46/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01595/AM09/	RLA File :09/24/040/00386/AM09/	Lic.No/Date:0910036903 29.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

47	Case No.:15/46/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01597/AM09/	RLA File :03/94/040/00985/AM09/	Lic.No/Date:0310504540 29.01.2009	Defer Date:27.04.2010
	Decision :Committee decided to call the firm for personal hearing on 27.04.2010. Accordingly, case was deferred for 27.04.2010.			

48	Case No.:19/46/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01601/AM09/	RLA File :03/94/040/00986/AM09/	Lic.No/Date:0310504570 30.01.2009	Defer

Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.				Date:27.04.2010
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49	Case No.:20/46/82-ALC4/2008	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01602/AM09/	RLA File :09/24/040/00400/AM09/	Lic.No/Date:0910036934 30.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			

50	Case No.:8/48/82-ALC4/2008	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01613/AM09/	RLA File :34/24/040/00200/AM09/	Lic.No/Date:3410023355 03.02.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for reply from firm.			

51	Case No.:6/48/82-ALC4/2008	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01611/AM09/	RLA File :09/24/040/00366/AM09/	Lic.No/Date:0910036958 04.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

52	Case No.:10/48/82-ALC4/2008	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01615/AM09/	RLA File :09/24/040/00367/AM09/	Lic.No/Date:0910036968 05.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

53	Case No.:11/48/82-ALC4/2008	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01616/AM09/	RLA File :09/24/040/00327/AM09/	Lic.No/Date:0910036969 05.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

54	Case No.:26/48/82-ALC4/2008	Party Name:T.C. HEALTH CARE PVT.LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01631/AM09/	RLA File :05/24/040/00645/AM09/	Lic.No/Date:0510235995	

		06.02.2009	
Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

55	Case No.:23/48/82-ALC4/2008	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01628/AM09/	RLA File :03/94/040/01007/AM09/	Lic.No/Date:0310506348 09.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

56	Case No.:34/48/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01639/AM09/	RLA File :09/24/040/00402/AM09/	Lic.No/Date:0910037046 11.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

57	Case No.:37/48/82-ALC4/2008	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01642/AM09/	RLA File :34/24/040/00199/AM09/	Lic.No/Date:3410023446 11.02.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

58	Case No.:1/49/82-ALC4/2008	Party Name:AVON ORGANICS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01643/AM09/	RLA File :09/24/040/00416/AM09/	Lic.No/Date:0910037048 12.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

59	Case No.:3/49/82-ALC4/2008	Party Name:MEGA FINE PHARMA PVT.LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01645/AM09/	RLA File :03/95/040/00929/AM09/	Lic.No/Date:0310506992 12.02.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

60	Case No.:10/49/82-ALC4/2008	Party Name:EMSONS ORGANICS PVT.LTD;	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved

	HQ File :01/82/050/01652/AM09/	RLA File :22/24/040/00067/AM09/	Lic.No/Date:2210008652 13.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

61	Case No.:7/49/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01649/AM09/	RLA File :09/24/040/00412/AM09/	Lic.No/Date:0910037066 13.02.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

62	Case No.:23/48/83-ALC1/2008	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/83/050/01292/AM09/	RLA File :03/95/040/00317/AM09/	Lic.No/Date:0310507250 16.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 42/82 meeting held on 12.01.2010.			

63	Case No.:21/49/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01663/AM09/	RLA File :03/94/040/01030/AM09/	Lic.No/Date:0310507849 18.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			

64	Case No.:25/49/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01667/AM09/	RLA File :04/24/040/00251/AM09/	Lic.No/Date:0410102460 18.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 34/82 meeting held on 17.11.2009.			

65	Case No.:7/50/82-ALC4/2008	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01674/AM09/	RLA File :09/24/040/00404/AM09/	Lic.No/Date:0910037127 19.02.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/87/2003/Ch-II dated 20.09.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl Hydroxy Benzoate BP/Methyl Paraben	1 Kg.	1.	Para Hydroxy Benzoic Acid	0.989 kg
		2.	Methanol	0.500 kg
Propyl Hydroxy Benzoate BP/Propyl Paraben	1 kg	1.	Para Hydroxy Benzoic Acid	0.836 kg
		2.	Propanol	0.472 kg

RA concerned may take further necessary action as per above decision of NC.

66	Case No.:1/51/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01687/AM09/	RLA File :22/24/040/00066/AM09/	Lic.No/Date:2210008674 20.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

67	Case No.:13/50/82-ALC4/2008	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01680/AM09/	RLA File :04/24/040/00105/AM09/	Lic.No/Date:0410102480 20.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			

68	Case No.:18/50/82-ALC4/2008	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01685/AM09/	RLA File :03/95/040/00868/AM09/	Lic.No/Date:0310508672 23.02.2009	Defer Date:27.04.2010
	Decision :Committee decided to defer case for 27.04.2010 for reply form firm.			

69	Case No.:10/51/82-ALC4/2008	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01696/AM09/	RLA File :22/24/040/00068/AM09/	Lic.No/Date:2210008686 25.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

70	Case No.:4/51/82-ALC4/2008	Party Name:MERIT HEALTHCARE PVT. LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01690/AM09/	RLA File :03/95/040/00909/AM09/	Lic.No/Date:0310509173 25.02.2009	

Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.

71	Case No.:13/51/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01699/AM09/	RLA File :07/24/040/00642/AM09/	Lic.No/Date:0710063296 26.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

72	Case No.:17/1/83-ALC1/2009	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/83/050/01355/AM09/	RLA File :03/95/040/00906/AM09/	Lic.No/Date:0310510030 03.03.2009	Defer Date:27.04.2010
	Decision :Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 27.04.2010.			

73	Case No.:28/1/82-ALC4/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01748/AM09/	RLA File :03/95/040/00963/AM09/	Lic.No/Date:0310510096 03.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

74	Case No.:58/18/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00332/AM10/	RLA File :09/24/040/00431/AM09/	Lic.No/Date:0910037268 03.03.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

75	Case No.:14/54/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01716/AM09/	RLA File :22/24/040/00071/AM09/	Lic.No/Date:2210008712 11.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

76	Case No.:24/1/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01744/AM09/	RLA File :09/24/040/00451/AM09/	Lic.No/Date:0910037365 12.03.2009	

Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.

77	Case No.:25/1/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01745/AM09/	RLA File :09/24/040/00441/AM09/	Lic.No/Date:0910037366 12.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

78	Case No.:19/14/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00189/AM10/	RLA File :09/24/040/00447/AM09/	Lic.No/Date:0910037377 16.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			

79	Case No.:27/1/82-ALC4/2009	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01747/AM09/	RLA File :03/95/040/00982/AM09/	Lic.No/Date:0310511508 16.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

80	Case No.:4/1/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01724/AM09/	RLA File :31/24/040/00331/AM09/	Lic.No/Date:3110037695 16.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 30/82 meeting held on 20.10.2009.			

81	Case No.:5/54/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01707/AM09/	RLA File :05/24/040/00746/AM09/	Lic.No/Date:0510237937 16.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

82	Case No.:7/54/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01709/AM09/	RLA File :08/24/040/00233/AM09/	Lic.No/Date:0810078677	

			16.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			
83	Case No.:10/54/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01712/AM09/	RLA File :05/24/040/00769/AM09/	Lic.No/Date:0510238138 17.03.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			
84	Case No.:7/1/82-ALC4/2009	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01727/AM09/	RLA File :31/24/040/00327/AM09/	Lic.No/Date:3110037707 17.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 50/82 meeting held on 09.03.2010.			
85	Case No.:11/54/82-ALC4/2008	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Rejected
	HQ File :01/82/050/01713/AM09/	RLA File :08/24/040/00235/AM09/	Lic.No/Date:0810078764 18.03.2009	
	Decision : Withdrawn as the case has already been rejected by NC in 45/82 meeting held on 02.02.2010.			
86	Case No.:12/54/82-ALC4/2008	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01714/AM09/	RLA File :05/24/040/00712/AM09/	Lic.No/Date:0510238226 18.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			
87	Case No.:13/54/82-ALC4/2008	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01715/AM09/	RLA File :05/24/040/00744/AM09/	Lic.No/Date:0510238238 18.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			
88	Case No.:4/54/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred

HQ File :01/82/050/01706/AM09/	RLA File :07/24/040/00660/AM09/	Lic.No/Date:0710063727 19.03.2009	Defer Date:27.04.2010
Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

89	Case No.:65/18/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00339/AM10/	RLA File :09/24/040/00433/AM09/	Lic.No/Date:0910037452 19.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			

90	Case No.:13/1/82-ALC4/2009	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01733/AM09/	RLA File :34/24/040/00232/AM09/	Lic.No/Date:3410023787 20.03.2009	Defer Date:11.05.2010
	Decision :Committee decided to call for end use of export product from firm. Accordingly, case was deferred for 11.04.2010.			

91	Case No.:16/54/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01718/AM09/	RLA File :05/24/040/00615/AM09/	Lic.No/Date:0510238452 20.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 17.01.2010.			

92

Case No.:42/1/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
HQ File :01/82/050/01762/AM09/	RLA File :03/94/040/01026/AM09/	Lic.No/Date:0310512522 20.03.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/252/2009-PI-(Norms) dated 08.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1,1-Dimethylethyl (4aR)-7aS-(2,4-Difluorophenyl) Octahydro-3-Methyl-4-oxo-2H-Purrolo(3,4-D)Pyrimidine-2-ylidene) Carbonate Fumarate (SCH-900478-TA)	1 Kg.	1.	2,4-Difluorophenylacetoneitrile	3.91 kg
		2.	Trifluoroacetic Acid	2.35 kg
		3.	(1R,2S)-(+)-Cis-1-Amino-2-Indanol	0.81 kg
		4.	2-Methyl Tetra Hydro Furan	9.05 kg
		5.	Diphenyl Phosporylazide	1.02 kg
		6.	Triethyl Silane	0.782 kg

		7.	Chloromethyl Trimethylsilane	6.33 kg
		8.	(3-Dimethylaminopropyl)-N-ethylcarbodiimide Hydrochloride (EDC)	1.22 kg
RA concerned may take further necessary action as per above decision of NC.				

93	Case No.:3/1/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01723/AM09/	RLA File :31/21/040/00430/AM09/	Lic.No/Date:3110037842 24.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

94	Case No.:49/1/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01769/AM09/	RLA File :03/95/040/01002/AM09/	Lic.No/Date:0310513238 25.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

95	Case No.:36/1/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01756/AM09/	RLA File :34/24/040/00236/AM09/	Lic.No/Date:3410023843 26.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

96	Case No.:62/18/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00336/AM10/	RLA File :09/24/040/00469/AM09/	Lic.No/Date:0910037549 26.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			

97	Case No.:63/18/82-ALC4/2009	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00337/AM10/	RLA File :09/24/040/00470/AM09/	Lic.No/Date:0910037550 26.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			

98	Case No.:72/18/82-ALC4/2009	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00346/AM10/	RLA File :07/24/040/00679/AM09/	Lic.No/Date:0710063868 26.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			

99	Case No.:54/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01774/AM09/	RLA File :09/24/040/00460/AM09/	Lic.No/Date:0910037582 31.03.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

100	Case No.:1/2/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00001/AM10/	RLA File :05/24/040/00762/AM09/	Lic.No/Date:0510239347 01.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

101	Case No.:3/2/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00003/AM10/	RLA File :05/24/040/00686/AM09/	Lic.No/Date:0510239349 01.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

102	Case No.:6/2/82-ALC4/2009	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00006/AM10/	RLA File :03/95/040/01031/AM09/	Lic.No/Date:0310514144 01.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			

103	Case No.:67/18/82-ALC4/2009	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00341/AM10/	RLA File :03/95/040/01043/AM09/	Lic.No/Date:0310514060 01.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			

104	Case No.:8/2/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00008/AM10/	RLA File :03/95/040/01035/AM09/	Lic.No/Date:0310514289 02.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

105	Case No.:9/2/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00009/AM10/	RLA File :03/94/040/01131/AM09/	Lic.No/Date:0310514341 02.04.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of DC(MSME).			

106	Case No.:1/3/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00013/AM10/	RLA File :03/94/040/01069/AM09/	Lic.No/Date:0310514552 03.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 48/82 meeting held on 23.02.2010.			

107	Case No.:2/3/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00014/AM10/	RLA File :03/94/040/01020/AM09/	Lic.No/Date:0310514556 03.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			

108	Case No.:12/22/82-ALC4/2009	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00469/AM10/	RLA File :04/24/040/00308/AM09/	Lic.No/Date:0410103806 09.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

109	Case No.:22/14/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00192/AM10/	RLA File :08/24/040/00007/AM10/	Lic.No/Date:0810079232 09.04.2009	Defer Date:27.04.2010

Decision : Committee decided to defer case for 27.04.2010 for reply form firm.

110	Case No.:44/18/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00318/AM10/	RLA File :09/24/040/00477/AM09/	Lic.No/Date:0910037637 09.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

111	Case No.:6/3/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00018/AM10/	RLA File :03/94/040/00007/AM10/	Lic.No/Date:0310515022 09.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

112	Case No.:8/3/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00020/AM10/	RLA File :03/94/040/01060/AM09/	Lic.No/Date:0310515161 09.04.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

113	Case No.:1/14/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00171/AM10/	RLA File :03/95/040/01025/AM09/	Lic.No/Date:0310515322 13.04.2009	Defer Date:27.04.2010
	Decision : Committee considered case as per agenda and decided to call for the firm for personal hearing on 27.04.2010 alongwith the copy of relevant Drug Manufacturing Licence. It was also decided to remind DC(MSME) for their comments. Accordingly, case was deferred for 27.04.2010.			

114	Case No.:66/18/82-ALC4/2009	Party Name:CORVINE CHEMICALS & PHARMACEUTICALS LIMITED,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00340/AM10/	RLA File :07/24/040/00009/AM10/	Lic.No/Date:0710064113 13.04.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

115	Case No.:2/4/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
			Lic.No/Date:5210026130	

HQ File :01/82/050/00023/AM10/	RLA File :52/24/040/00032/AM09/	15.04.2009	
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2004/Ch.II dated 06.07.2004 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-			
Export product	Exp. Qty.	Sl. No.	Import items
2-Amino 4-Trifluoro Methyl 4' Chloro Diphenyl Ether	1kg.	1.	4-Chloro Benzo Trifluoride
Qty. allowed			
1.418 kg			
RA concerned may take further necessary action as per above decision of Norms Committee.			

116	Case No.:21/18/82-ALC4/2009	Party Name:ELPE CHEMICALS PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00295/AM10/	RLA File :03/94/040/01082/AM09/	Lic.No/Date:0310515875 16.04.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

117	Case No.:69/18/82-ALC4/2009	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00343/AM10/	RLA File :22/24/040/00001/AM10/	Lic.No/Date:2210008835 16.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

118	Case No.:10/4/82-ALC4/2009	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00031/AM10/	RLA File :03/95/040/00014/AM10/	Lic.No/Date:0310516148 17.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

119	Case No.:8/4/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00029/AM10/	RLA File :03/95/040/01007/AM09/	Lic.No/Date:0310516119 17.04.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

120	Case No.:4/5/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
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	HQ File :01/82/050/00037/AM10/	RLA File :34/24/040/00242/AM09/	Lic.No/Date:3410024018 22.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

121	Case No.:7/5/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00040/AM10/	RLA File :09/24/040/00474/AM09/	Lic.No/Date:0910037731 23.04.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

122	Case No.:1/6/82-ALC4/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00056/AM10/	RLA File :03/95/040/00011/AM10/	Lic.No/Date:0310517490 27.04.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

123	Case No.:10/18/82-ALC4/2009	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00284/AM10/	RLA File :03/95/040/00042/AM10/	Lic.No/Date:0310518058 01.05.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

124	Case No.:11/18/82-ALC4/2009	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved										
	HQ File :01/82/050/00285/AM10/	RLA File :03/95/040/01027/AM09/	Lic.No/Date:0310517971 01.05.2009											
	Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Erythromycin Phosphate</td><td>1 Kg.</td><td>1.</td><td>Erythromycin Thiocyanate</td><td>0.98 KGA</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Erythromycin Phosphate	1 Kg.	1.	Erythromycin Thiocyanate	0.98 KGA
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Erythromycin Phosphate	1 Kg.	1.	Erythromycin Thiocyanate	0.98 KGA										
	RA concerned may take further necessary action as per above decision of NC.													

125	Case No.:8/18/82-ALC4/2009	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
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	HQ File :01/82/050/00282/AM10/	RLA File :03/95/040/00940/AM09/	Lic.No/Date:0310518060 01.05.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

126	Case No.:7/7/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00078/AM10/	RLA File :05/24/040/00064/AM10/	Lic.No/Date:0510240911 06.05.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

127	Case No.:8/7/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00079/AM10/	RLA File :03/95/040/00025/AM10/	Lic.No/Date:0310518715 06.05.2009	Defer Date:27.04.2010
	Decision : Committee considered case as per agenda and decided to call for the firm for personal hearing on 27.04.2010 alongwith the copy of relevant Drug Manufacturing Licence. It was also decided to remind DC(MSME) for their comments. Accordingly, case was deferred for 27.04.2010.			

128	Case No.:18/7/82-ALC4/2009	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Rejected
	HQ File :01/82/050/00089/AM10/	RLA File :03/95/040/00031/AM10/	Lic.No/Date:0310519082 08.05.2009	
	Decision : Withdrawn as the case has already been rejected by NC in 45/82 meeting held on 02.02.2010.			

129	Case No.:19/7/82-ALC4/2009	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00090/AM10/	RLA File :03/94/040/00045/AM10/	Lic.No/Date:0310519084 08.05.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

130	Case No.:21/7/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00092/AM10/	RLA File :03/95/040/00044/AM10/	Lic.No/Date:0310519136 08.05.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			

			Meet No/Date:53/82-ALC4/2009	
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131	Case No.:26/14/82-ALC4/2009	Party Name:DSM ANTI-INFECTIVES INDIA LTD	30.03.2010	Status:Case
	HQ File :01/82/050/00196/AM10/	RLA File :22/24/040/00003/AM10/	Lic.No/Date:2210008912 11.05.2009	Approved
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

132	Case No.:6/22/82-ALC4/2009	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case
	HQ File :01/82/050/00463/AM10/	RLA File :22/24/040/00076/AM09/	Lic.No/Date:2210008911 11.05.2009	Approved
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

133	Case No.:12/14/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case
	HQ File :01/82/050/00182/AM10/	RLA File :08/24/040/00028/AM10/	Lic.No/Date:0810079929 12.05.2009	Approved
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			

134	Case No.:2/8/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case
	HQ File :01/82/050/00097/AM10/	RLA File :03/94/040/00976/AM09/	Lic.No/Date:0310519346 12.05.2009	Approved
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

135	Case No.:10/8/82-ALC4/2009	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case
	HQ File :01/82/050/00105/AM10/	RLA File :03/94/040/00029/AM10/	Lic.No/Date:0310519664 13.05.2009	Approved
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

136	Case No.:16/18/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case
	HQ File :01/82/050/00290/AM10/	RLA File :03/94/040/00104/AM10/	Lic.No/Date:0310520417 19.05.2009	Deferred
	Decision :Committee decided to call the firm for personal hearing on 27.04.2010. Accordingly case was deferred for 27.04.2010.			

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137	Case No.:2/9/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00115/AM10/	RLA File :05/24/040/00091/AM10/	Lic.No/Date:0510241724 19.05.2009	
	Decision : Withdrawn as the case has already been approved by NC in 48/82 meeting held on 23.02.2010.			

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Case No.:13/22/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD		Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
HQ File :01/82/050/00470/AM10/	RLA File :03/94/040/00106/AM10/		Lic.No/Date:0310520654 21.05.2009	
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)2009/Chem Vol-3/113 dated 18.02.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Secura Moisturizing Lotion (Product Code No.59433400)	1 Kg.	1.	Glyceryl Stearate Drewmulse 200 K Fake	0.0102 kg
		2.	Cetearyl Alcohol + Cletereth 20 Cosmowad J	0.0153 kg
		3.	Stearic Acid Emersol 132	0.0204 kg
		4.	Petrolatum White Propet Is (WPIS)	0.0204 kf
RA concerned may take further necessary action as per above decision of NC.				

139	Case No.:24/14/82-ALC4/2009	Party Name:BELCO PHARMA	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00194/AM10/	RLA File :05/24/040/00632/AM09/	Lic.No/Date:0510241948 21.05.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

140	Case No.:35/18/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00309/AM10/	RLA File :03/94/040/00115/AM10/	Lic.No/Date:0310520711 21.05.2009	Defer Date:27.04.2010
	Decision :Committee decided to call the firm for personal hearing on 27.04.2010. Accordingly, case was deferred for 27.04.2010.			

141	Case No.:38/18/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:53/82-ALC4/2009	Status:Case
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		30.03.2010	Approved
HQ File :01/82/050/00312/AM10/	RLA File :03/94/040/00101/AM10/	Lic.No/Date:0310520653 21.05.2009	
Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

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Case No.:31/22/82-ALC4/2009		Party Name:ENCUBE ETHICALS PVT LTD		Meet No/Date:53/82-ALC4/2009 30.03.2010		Status:Case Approved	
HQ File :01/82/050/00488/AM10/		RLA File :03/94/040/00064/AM10/		Lic.No/Date:0310520973 22.05.2009			
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)2009/Chem Vol-3/113 dated 18.02.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Secura Moisturizing Cream (Product Code No.59432000 and 59431900)		1 Kg.	1.	Petrolatum Super White Propet (SWP)	0.1258 kg		
			2.	White Mineral Oil Kyadol	0.0204 kg		
			3.	Crill 43 Sorbitan Sequiolete	0.0306 kg		
			4.	Fragrance M744	0.00051 kg		
RA concerned may take further necessary action as per above decision of NC.							

143	Case No.:39/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved																														
	HQ File :01/82/050/00313/AM10/	RLA File :03/94/040/00076/AM10/	Lic.No/Date:0310520964 22.05.2009																															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)2009/Chem Vol-3/113 dated 18.02.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																	
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="8">Secura Antifungal Extra Thick (Product Code No.59432900)</td><td rowspan="8">1 Kg.</td><td>1.</td><td>Petrolatum White Fonoline Petrolatum (WF)</td><td>0.4080 kg</td></tr> <tr> <td>2.</td><td>White Mineral Oil Kyadol</td><td>0.0408 kg</td></tr> <tr> <td>3.</td><td>Lanette O Cetearyl Alcohol</td><td>0.0612 kg</td></tr> <tr> <td>4.</td><td>Cellulose Gum Akucell AF 2781</td><td>0.0306 kg</td></tr> <tr> <td>5.</td><td>Karaya Gum Powder</td><td>0.0714 kg</td></tr> <tr> <td>6.</td><td>Benzethonium Chloride Lonza Guard</td><td>0.00133 kg</td></tr> <tr> <td>7.</td><td>Diazolidinyl Urea Germal II</td><td>0.00204 kg</td></tr> <tr> <td>8.</td><td>Methyl Glucose Dioleate Glucate</td><td>0.0510 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Secura Antifungal Extra Thick (Product Code No.59432900)	1 Kg.	1.	Petrolatum White Fonoline Petrolatum (WF)	0.4080 kg	2.	White Mineral Oil Kyadol	0.0408 kg	3.	Lanette O Cetearyl Alcohol	0.0612 kg	4.	Cellulose Gum Akucell AF 2781	0.0306 kg	5.	Karaya Gum Powder	0.0714 kg	6.	Benzethonium Chloride Lonza Guard	0.00133 kg	7.	Diazolidinyl Urea Germal II	0.00204 kg	8.	Methyl Glucose Dioleate Glucate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																														
Secura Antifungal Extra Thick (Product Code No.59432900)	1 Kg.	1.	Petrolatum White Fonoline Petrolatum (WF)	0.4080 kg																														
		2.	White Mineral Oil Kyadol	0.0408 kg																														
		3.	Lanette O Cetearyl Alcohol	0.0612 kg																														
		4.	Cellulose Gum Akucell AF 2781	0.0306 kg																														
		5.	Karaya Gum Powder	0.0714 kg																														
		6.	Benzethonium Chloride Lonza Guard	0.00133 kg																														
		7.	Diazolidinyl Urea Germal II	0.00204 kg																														
		8.	Methyl Glucose Dioleate Glucate	0.0510 kg																														

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RA concerned may take further necessary action as per above decision of NC.

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Case No.:40/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00314/AM10/	RLA File :03/94/040/00068/AM10/	Lic.No/Date:0310520972 22.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)2009/Chem Vol-3/113 dated 18.02.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Secura Extra Protective Cream (Product Code No.59432500) Secura Extra Protective Cream (Product Code No.59432400) Triple Care Extra Protective Cream (Product Code No.59450425)	1 Kg.	1.	Petrolatum White Fonoline Petrolatum (WF)	0.4164 kg
		2.	Glucate DO Methyl Glucose	0.0520 kg
		3.	Kyadol Chite Mineral Oil	0.0418 kg
		4.	Akucell AF 2781 Cellulose Gum	0.0312 kg
		5.	Karaya Gum Powder	0.0728 kg
		6.	Lonza Guard Benzethonium	0.00133 kg
		7.	Germal II Diazolidinyl Urea	0.00204 kg
		8.	Lanette O Cetearyl Alcohol	0.0624 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:41/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00315/AM10/	RLA File :03/94/040/00073/AM10/	Lic.No/Date:0310520968 22.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)2009/Chem Vol-3/113 dated 18.02.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Secura Antifungal Greaseless (Product Code No.59432800)	1 Kg.	1.	Allantoin)	0.00204 kg
		2.	Petrolatum Super White Propet (SWP)	0.1530 kg
		3.	Cetearyl Alcohol Lanette O	0.0612 kg
		4.	Emulgade F	0.0714 kg
		5.	Glyceryl Stearate Drewmulse 200 K Flake	0.0408 kg

		6.	Wickenol 163	0.0204 kg
		7.	Diazolidinyl Urea Germal II	0.00204 kg
RA concerned may take further necessary action as per above decision of NC.				

146	Case No.:28/19/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00406/AM10/	RLA File :34/24/040/00027/AM10/	Lic.No/Date:3410024237 25.05.2009	
	Decision : Withdrawn as the case has already been approved by NC in 50/82 meeting held on 09.03.2010.			

147	Case No.:23/18/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00297/AM10/	RLA File :09/24/040/00457/AM09/	Lic.No/Date:0910038018 26.05.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

148	Case No.:36/18/82-ALC4/2009	Party Name:CHEMILL NUTRACEUTICALS PVT.LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00310/AM10/	RLA File :03/94/040/00148/AM10/	Lic.No/Date:0310521537 27.05.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

149	Case No.:14/18/82-ALC4/2009	Party Name:WOCKHARDT LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00288/AM10/	RLA File :03/95/040/00084/AM10/	Lic.No/Date:0310521745 28.05.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

150	Case No.:17/18/82-ALC4/2009	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00291/AM10/	RLA File :03/95/040/00124/AM10/	Lic.No/Date:0310522329 02.06.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/262/2009-PI-(Norms) dated 08.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Minocycline Hydrochloride	1 Kg.	1.	Demeclocycline Gcl	6.487 kg
		2.	5% Rodhium on Carbon (50% Wet)	0.097 kg
		3.	Methanol	22.833 kg
		4.	Dimethyl formamide	16.20 kg
		5.	N-Chlorosuccinimide	0.624 kg
		6.	Acetone	5.26 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:37/18/82-ALC4/2009	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00311/AM10/	RLA File :09/24/040/00053/AM10/	Lic.No/Date:0910038076 02.06.2009		
Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Montelukast Sodium	1 Kg.	1.	1-(Hydroxymethyl) Cyclopropane Acetonitrile	Not allowed
		2.	Thio Acetic Acid	1.056 kg
		3.	Iso Pthalaldehyde	2.52 kg
		4.	(-)-Di isopinocampheyl boron chloride or (-)-Dip chloride	3.258 kg
		5.	1,1-Cyclo Propane Dimethanol Cyclic Sulphite or Cyclic Sulphite	2.74 kg
RA concerned may take further necessary action as per above decision of NC.				

152	Case No.:42/18/82-ALC4/2009	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00316/AM10/	RLA File :09/24/040/00068/AM10/	Lic.No/Date:0910038079 02.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

153	Case No.:6/30/82-ALC4/2009	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
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HQ File :01/82/050/00607/AM10/	RLA File :03/94/040/00143/AM10/	Lic.No/Date:0310522289 02.06.2009	Defer Date:27.04.2010
Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

154	Case No.:9/21/82-ALC4/2009	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00436/AM10/	RLA File :09/24/040/00025/AM10/	Lic.No/Date:0910038077 02.06.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

155	Case No.:32/18/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00306/AM10/	RLA File :09/24/040/00410/AM09/	Lic.No/Date:0910038108 03.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

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Case No.:14/22/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00471/AM10/	RLA File :03/94/040/00181/AM10/	Lic.No/Date:0310522633 04.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)2009/Chem Vol-3/113 dated 18.02.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Secura Extra Protective Cream (Product Code No.59432479)	1 Kg.	1.	Petrolatum (White Fonoline Petrolatum)	0.4164 kg
		2.	Methyl Glucose (Glucate Do)	0.0520 kg
		3.	Mineral Oil Kyadol	0.0418 kg
		4.	Cetearyl Alcohol Lanette O	0.0624 kg
		5.	Cellulose Gum (Akucell AF 2781)	0.0312 kg
		6.	Karaya Gum Gum Karaya MK 200 (Pharma Grade)	0.0728 kg
		7.	Diazolidinyl Urea Germal II	0.00204 kg
RA concerned may take further necessary action as per above decision of NC.				

157	Case No.:16/13/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case
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HQ File :01/82/050/00156/AM10/	RLA File :05/24/040/00129/AM10/	Lic.No/Date:0510243123 05.06.2009	Approved
Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

158	Case No.:30/22/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00487/AM10/	RLA File :08/24/040/00035/AM10/	Lic.No/Date:0810080484 05.06.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

159	Case No.:7/13/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00147/AM10/	RLA File :08/24/040/00034/AM10/	Lic.No/Date:0810080489 05.06.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

160	Case No.:7/21/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00434/AM10/	RLA File :09/24/040/00078/AM10/	Lic.No/Date:0910038159 05.06.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

161	Case No.:17/13/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00157/AM10/	RLA File :05/24/040/00046/AM10/	Lic.No/Date:0510243222 08.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

162	Case No.:18/13/82-ALC4/2009		Party Name:RANBAXY LABORATORIES LTD		Meet No/Date:53/82-ALC4/2009 30.03.2010		Status:Case Approved	
	HQ File :01/82/050/00158/AM10/		RLA File :05/24/040/00132/AM10/		Lic.No/Date:0510243226 08.06.2009			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 35/82 meeting held on 01.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	

Cefuroxime Axetil Amorphous	1 Kg.	1.	Cefuroxime Axetil Crystalline	1.05 kg
		2.	Acetone	2.43 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:19/13/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00159/AM10/	RLA File :05/24/040/00133/AM10/	Lic.No/Date:0510243230 08.06.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2009-PI (Norms) dated 01.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate 250 mg & Clavulanate Potassium 125 mg + Microcrystalline Cellulose (1:1) (250 + 125 mg Tablet	1No..	1.	Amoxycillin Trihydrate (OR)	255 mg/tablet
			Its raw materials as per revised SION A-57	
		2.	Potassium Lavulanate + Microcrystalline Cellulose (1:1)	303.45 mg/tablet
Amoxycillin Trihydrate 500 mg + Potassium Calavulanate 125 mg + Microcrystalline Cellulose (1:1) Tablet	1 No.	1.	Amoxycillin Trihydrate (OR)	510 mg/tablet
			Its raw materials as per revised SION A-57	
		2.	Potassium Lavulanate + Microcrystalline Cellulose (1:1)	303.45 mg/tablet
Amoxycillin Trihydrate 750 mg + Potassium Calavulanate 125 mg + Microcrystalline Cellulose (1:1) Tablet	1 No.	1.	Amoxycillin Trihydrate (OR)	765 mg/tablet
			Its raw materials as per revised SION A-57	
		2.	Potassium Lavulanate + Microcrystalline Cellulose (1:1)	303.45 mg/tablet
RA concerned may take further necessary action as per above decision of NC.				

164	Case No.:21/13/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00161/AM10/	RLA File :05/24/040/00134/AM10/	Lic.No/Date:0510243231 08.06.2009	

Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.

165	Case No.:25/13/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00165/AM10/	RLA File :05/24/040/00047/AM10/	Lic.No/Date:0510243291 08.06.2009	
Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.				

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Case No.:13/13/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00153/AM10/	RLA File :03/95/040/00994/AM09/	Lic.No/Date:0310523242 09.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/38//2004/Ch.II dated 25.06.2004 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Fluoro Bromo Benzene (4 Fluoro Bromo benzene)	1 Kg.	1.	Fluoro Benzene	0.685 kg
		2.	Bromine	1.200 kg
RA concerned may take further necessary action as per above decision of NC.				

167	Case No.:26/13/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved																									
	HQ File :01/82/050/00166/AM10/	RLA File :05/24/040/00112/AM10/	Lic.No/Date:0510243367 09.06.2009																										
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/216/2009-PI-(Norms) dated 25.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																													
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Montelukast Sodium (ICH Grade)</td><td rowspan="6">1 Kg.</td><td>1.</td><td>7-Chloroquinidine</td><td>2.785 kg</td></tr> <tr> <td>2.</td><td>Isophthalaldehyde</td><td>2.520 kg</td></tr> <tr> <td>3.</td><td>Toluene</td><td>29.96 kg</td></tr> <tr> <td>4.</td><td>Methyl-2-Iodobenzonate</td><td>2.451 kg</td></tr> <tr> <td>5.</td><td>Methanol</td><td>36.50 kg</td></tr> <tr> <td>6.</td><td>(-)-Diisopinocampheyl Chloroborane in Heptane (60-65% Solution) (Active)</td><td>3.258 KGA</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Montelukast Sodium (ICH Grade)	1 Kg.	1.	7-Chloroquinidine	2.785 kg	2.	Isophthalaldehyde	2.520 kg	3.	Toluene	29.96 kg	4.	Methyl-2-Iodobenzonate	2.451 kg	5.	Methanol	36.50 kg	6.	(-)-Diisopinocampheyl Chloroborane in Heptane (60-65% Solution) (Active)	3.258 KGA
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																									
Montelukast Sodium (ICH Grade)	1 Kg.	1.	7-Chloroquinidine	2.785 kg																									
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		3.	Toluene	29.96 kg																									
		4.	Methyl-2-Iodobenzonate	2.451 kg																									
		5.	Methanol	36.50 kg																									
		6.	(-)-Diisopinocampheyl Chloroborane in Heptane (60-65% Solution) (Active)	3.258 KGA																									

	7.	N,N-Di Isopropyl Ethylamine	0.56 kg
	8.	Tetrahydrofuran	12.06 kg
	9.	Cerirum Chloride	1.19 kg
	10.	Acetonitrile	3.18 kg
	11.	Methylene Chloride	20.27 kg
	12.	1,1 Cyclopropane Dimethanol	1.788 kg
	RA concerned may take further necessary action as per above decision of NC.		

168	Case No.:31/14/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00201/AM10/	RLA File :09/24/040/00394/AM09/	Lic.No/Date:0910038172 12.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

169	Case No.:26/18/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00300/AM10/	RLA File :03/94/040/00141/AM10/	Lic.No/Date:0310524174 15.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

170	Case No.:42/14/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00212/AM10/	RLA File :03/95/040/00128/AM10/	Lic.No/Date:0310524133 15.06.2009	Defer Date:13.04.2010
	Decision : Committee decided to defer case for 13.04.2010 for comments of Department of Pharmaceuticals.			

171	Case No.:21/19/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00399/AM10/	RLA File :09/24/040/00075/AM10/	Lic.No/Date:0910038244 16.06.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

172	Case No.:22/19/82-ALC4/2009	Party Name:ACACIA LIFE SCIENCES PVT LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00400/AM10/	RLA File :09/24/040/00001/AM10/	Lic.No/Date:0910038246	Defer

		16.06.2009	Date:27.04.2010
Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

173

Case No.:23/19/82-ALC4/2009		Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED		Meet No/Date:53/82-ALC4/2009 30.03.2010		Status:Case Approved	
HQ File :01/82/050/00401/AM10/		RLA File :09/24/040/00069/AM10/		Lic.No/Date:0910038245 16.06.2009			
Decision : Committee considered case as per agenda and in light of earlier decision taken in 3/82 meeting held on 23.05.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
2,3 Dibromo-5-Benzoyl Pyrrole		1 Kg.	1.	Pyrrole	0.43 kg		
			2.	Dichloro Methane	5.25 kg		
			3.	Morpholine	1.29 kg		
RA concerned may take further necessary action as per above decision of NC.							

174	Case No.:4/21/82-ALC4/2009	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00431/AM10/	RLA File :09/24/040/00010/AM10/	Lic.No/Date:0910038243 16.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

175	Case No.:46/14/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00216/AM10/	RLA File :08/24/040/00057/AM10/	Lic.No/Date:0810080767 16.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

176	Case No.:47/14/82-ALC4/2009	Party Name:NEON LABORATORIES LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00217/AM10/	RLA File :03/95/040/00165/AM10/	Lic.No/Date:0310524407 16.06.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

177	Case No.:43/18/82-ALC4/2009		Party Name:HEMMO PHARMACEUTICALS		Meet No/Date:53/82-ALC4/2009 30.03.2010		Status:Case Deferred	
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HQ File :01/82/050/00317/AM10/	PRIVATE LIMITED RLA File :03/94/040/00018/AM10/	Lic.No/Date:0310524605 17.06.2009	Defer Date:27.04.2010
Decision :Committee considered case as per agenda and observed that there are 24 item sought for import by the firm. It was, further, observed that the fob value of export product is more than Rs.2.5 Crore per kilogram. It was, therefore, decided to visit the plant of the firm on the last Saturday of April, 2010. Accordingly, case was deferred for 27.04.2010.			

178	Case No.:15/22/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Rejected
	HQ File :01/82/050/00472/AM10/	RLA File :03/94/040/00205/AM10/	Lic.No/Date:0310524679 18.06.2009	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide Department of C&PC letter No.14010/11/2008-Ch.II dated 01.10.2009, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

179	Case No.:20/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00294/AM10/	RLA File :03/94/040/00087/AM10/	Lic.No/Date:0310524765 18.06.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of DC(MSME).			

180	Case No.:1/15/82-ALC4/2009	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00230/AM10/	RLA File :05/24/040/00122/AM10/	Lic.No/Date:0510244074 19.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 50/82 meeting held on 09.03.2010.			

181	Case No.:3/15/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00232/AM10/	RLA File :03/94/040/00108/AM10/	Lic.No/Date:0310525011 19.06.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

182	Case No.:13/21/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
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	HQ File :01/82/050/00440/AM10/	RLA File :22/24/040/00014/AM10/	Lic.No/Date:2210009017 22.06.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

183	Case No.:18/22/82-ALC4/2009	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00475/AM10/	RLA File :09/24/040/00083/AM10/	Lic.No/Date:0910038317 22.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

184	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

185	Case No.:71/18/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00345/AM10/	RLA File :22/24/040/00011/AM10/	Lic.No/Date:2210009016 22.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

186	Case No.:10/15/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00239/AM10/	RLA File :05/24/040/00168/AM10/	Lic.No/Date:0510244334 23.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			

187	Case No.:11/15/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00240/AM10/	RLA File :05/24/040/00169/AM10/	Lic.No/Date:0510244336 23.06.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

188	Case No.:6/15/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.&	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case
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	HQ File :01/82/050/00235/AM10/	MOOREPEN INTERNATIONAL RLA File :05/24/040/00165/AM10/	Lic.No/Date:0510244221 23.06.2009	Approved
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			

189	Case No.:7/15/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00236/AM10/	RLA File :04/24/040/00059/AM10/	Lic.No/Date:0410105528 23.06.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

190	Case No.:12/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00241/AM10/	RLA File :09/24/040/00105/AM10/	Lic.No/Date:0910038337 24.06.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

191	Case No.:18/15/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00247/AM10/	RLA File :05/24/040/00125/AM10/	Lic.No/Date:0510244392 24.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

192	Case No.:19/22/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00476/AM10/	RLA File :09/24/040/00090/AM10/	Lic.No/Date:0910038361 25.06.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

193	Case No.:20/15/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00249/AM10/	RLA File :03/94/040/00215/AM10/	Lic.No/Date:0310525912 25.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

194	Case No.:22/22/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:53/82-ALC4/2009	Status:Case
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			30.03.2010	Deferred
	HQ File :01/82/050/00479/AM10/	RLA File :09/24/040/00099/AM10/	Lic.No/Date:0910038364 25.06.2009	Defer Date:27.04.2010
Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.				

195	Case No.:21/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00250/AM10/	RLA File :09/24/040/00104/AM10/	Lic.No/Date:0910038365 26.06.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

196

Case No.:13/19/82-ALC4/2009	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00391/AM10/	RLA File :03/95/040/00153/AM10/	Lic.No/Date:0310526342 29.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/14/2006-Ch.II dated 01.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sorbitan Mono Stearate	1 Kg.	1.	Sorbitol 70% Solution	0.470 kg
		2.	Stearic Acid (Stearic acid content: 50+ 10%, Stearic acid + Palmitic Acid content: 90% Min.)	0.634 kg
RA concerned may take further necessary action as per above decision of NC.				

197	Case No.:25/15/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00254/AM10/	RLA File :09/24/040/00087/AM10/	Lic.No/Date:0910038375 29.06.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

198	Case No.:30/15/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00259/AM10/	RLA File :05/24/040/00183/AM10/	Lic.No/Date:0510244703 29.06.2009	

Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.

199

Case No.:21/22/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00478/AM10/	RLA File :09/24/040/00114/AM10/	Lic.No/Date:0910038407 02.07.2009		
Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Efavirenz	1 Kg.	1.	(S)-5-Chloro-a-(Cyclopropylethynyl)-2-Amino-Alpha-(Trifluoromethyl)-benzene Methanol	1.0173 kg
		2.	Triphosgene	0.4607 kg
		3.	Methylene Chloride	4.487 kg
		4.	Cyclohexane	2.513 kg
RA concerned may take further necessary action as per above decision of NC.				

200	Case No.:1/17/82-ALC4/2009	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00264/AM10/	RLA File :07/24/040/00135/AM10/	Lic.No/Date:0710065750 03.07.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

201

Case No.:2/16/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
HQ File :01/82/050/00262/AM10/	RLA File :09/24/040/00091/AM10/	Lic.No/Date:0910038415 03.07.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/271/2009-PI-(Norms) dated 08.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Hydrochloride Monohydrate	1 Kg.	1.	Carbobenzyloxy-L-Valine (CBZ-L-Valine	1.1824 kg
		2.	N,N'-Dicyclohexyl Carbodiimide (DCC)	1.3871 kg
		3.	4-4-Dimethylaminopyridine (DMAP)	0.028 kg
		4.	Isopropyl Alcohol	7.22 kg
		5.	Dimethyl Formamide	2.54 kg

		6.	Acyclovir	0.78 kg
RA concerned may take further necessary action as per above decision of NC.				

202	Case No.:2/17/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00265/AM10/	RLA File :09/24/040/00121/AM10/	Lic.No/Date:0910038452 06.07.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

203	Case No.:3/17/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00266/AM10/	RLA File :03/94/040/00279/AM10/	Lic.No/Date:0310527467 06.07.2009	Defer Date:27.04.2010
	Decision :Committee decided to call the firm for personal hearing on 27.04.2010. Accordingly, case was deferred for 27.04.2010.			

204	Case No.:4/17/82-ALC4/2009	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00267/AM10/	RLA File :03/95/040/00207/AM10/	Lic.No/Date:0310527468 06.07.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

205

Case No.:5/17/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00268/AM10/	RLA File :03/95/040/00102/AM10/	Lic.No/Date:0310527449 06.07.2009		
Decision : Committee considered case as per agenda and observed that ‘NOC’ for export of “HCFC-22/142B Mixture” has been received from Ministry of Environment and Forests vide their letter No.11/4/2010-OC dated 04.03.2010. It was, therefore, in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/96/2005/Ch.II dated 27.10.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
HC FC(22)/142B Mixture containing 60% of R-142-B and 40% of R-22	1 Kg.	1.	R-142B	0.600 kg
		2.	Fluorspar (Acid Grade)	0.663 kg
		3.	Chloroform	0.627 kg
RA concerned may take further necessary action as per above decision of NC.				

206	Case No.:7/17/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00270/AM10/	RLA File :07/24/040/00051/AM10/	Lic.No/Date:0710065810 07.07.2009	Defer Date:27.04.2010
	Decision :Committee considered case as per agenda and observed that earlier the application of the firm was forwarded to Department of C&PC for their comments, but the export product is Drug. Therefore, the application has been forwarded to Department of Pharmaceuticals for their comments on 19.03.2010. Accordingly, case was deferred for 27.04.2010 for comments of Department of Pharmaceuticals.			

207	Case No.:8/17/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00271/AM10/	RLA File :05/24/040/00208/AM10/	Lic.No/Date:0510245316 08.07.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

208	Case No.:9/17/82-ALC4/2009	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00272/AM10/	RLA File :09/24/040/00101/AM10/	Lic.No/Date:0910038523 09.07.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

209	Case No.:10/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00273/AM10/	RLA File :05/24/040/00203/AM10/	Lic.No/Date:0510245516 10.07.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

210	Case No.:48/18/82-ALC4/2009	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00322/AM10/	RLA File :09/24/040/00118/AM10/	Lic.No/Date:0910038561 13.07.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

211	Case No.:61/18/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00335/AM10/	RLA File :04/24/040/00057/AM10/	Lic.No/Date:0410106102	Defer

			14.07.2009	Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			
212	Case No.:80/18/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00354/AM10/	RLA File :34/24/040/00064/AM10/	Lic.No/Date:3410024680 15.07.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			
213	Case No.:82/18/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00356/AM10/	RLA File :03/95/040/00079/AM10/	Lic.No/Date:0310529028 16.07.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			
214	Case No.:87/18/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00361/AM10/	RLA File :05/24/040/00230/AM10/	Lic.No/Date:0510246091 17.07.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			
215	Case No.:17/29/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00587/AM10/	RLA File :09/24/040/00436/AM09/	Lic.No/Date:0910038631 20.07.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			
216	Case No.:89/18/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00363/AM10/	RLA File :05/24/040/00226/AM10/	Lic.No/Date:0510246173 20.07.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			
217	Case No.:32/22/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred

	HQ File :01/82/050/00489/AM10/	RLA File :07/24/040/00165/AM10/	Lic.No/Date:0710066086 21.07.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

218	Case No.:7/36/82-ALC4/2009	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00732/AM10/	RLA File :22/24/040/00019/AM10/	Lic.No/Date:2210009119 22.07.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

219	Case No.:12/29/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00582/AM10/	RLA File :09/24/040/00134/AM10/	Lic.No/Date:0910038660 23.07.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

220	Case No.:14/29/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00584/AM10/	RLA File :09/24/040/00111/AM10/	Lic.No/Date:0910038661 23.07.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

221	Case No.:15/29/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00585/AM10/	RLA File :09/24/040/00006/AM10/	Lic.No/Date:0910038659 23.07.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

222	Case No.:97/18/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Rejected
	HQ File :01/82/050/00371/AM10/	RLA File :03/94/040/00310/AM10/	Lic.No/Date:0310530334 23.07.2009	
	Decision : Withdrawn as the case has already been rejected by NC in 49/82 meeting held on 02.03.2010.			

223	Case No.:98/18/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case
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	HQ File :01/82/050/00372/AM10/	RLA File :03/94/040/00019/AM10/	Lic.No/Date:0310530340 23.07.2009	Rejected
	Decision : Withdrawn as the case has already been rejected by NC in 49/82 meeting held on 02.03.2010.			

224	Case No.:100/18/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00374/AM10/	RLA File :09/24/040/00139/AM10/	Lic.No/Date:0910038692 24.07.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

225	Case No.:101/18/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00375/AM10/	RLA File :07/24/040/00136/AM10/	Lic.No/Date:0710066165 24.07.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

226	Case No.:102/18/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00376/AM10/	RLA File :05/24/040/00243/AM10/	Lic.No/Date:0510246579 24.07.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

227	Case No.:22/35/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00712/AM10/	RLA File :09/24/040/00130/AM10/	Lic.No/Date:0910038699 24.07.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

228	Case No.:104/18/82-ALC4/2009	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00378/AM10/	RLA File :05/24/040/00759/AM09/	Lic.No/Date:0510246636 27.07.2009	Defer Date:27.04.2010
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

229	Case No.:16/29/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:53/82-ALC4/2009	Status:Case
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			30.03.2010	Approved
	HQ File :01/82/050/00586/AM10/	RLA File :34/24/040/00068/AM10/	Lic.No/Date:3410024818 03.08.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

230	Case No.:1/21/82-ALC4/2009	Party Name:WOCKHARDT LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00428/AM10/	RLA File :03/95/040/00263/AM10/	Lic.No/Date:0310532916 07.08.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

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Case No.:18/35/82-ALC4/2009	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00708/AM10/	RLA File :09/24/040/00124/AM10/	Lic.No/Date:0910038853 07.08.2009		
Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Montelukast Sodium	1 Kg.	1.	1-(Hydroxymethyl) Cyclopropane Acetonitrile	Not allowed
		2.	Thio Acetic Acid	1.056 kg
		3.	Iso Pthalaldehyde	2.52 kg
		4.	(-)-Di isopinocampheyl boron chloride or (-)-Dip chloride	3.258 kg
		5.	1,1-Cyclo Propane Dimethanol Cyclic Sulphite or Cyclic Sulphite	2.74 kg
RA concerned may take further necessary action as per above decision of NC.				

232	Case No.:2/21/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00429/AM10/	RLA File :03/95/040/00224/AM10/	Lic.No/Date:0310532930 07.08.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

233	Case No.:13/29/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
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HQ File :01/82/050/00583/AM10/	RLA File :34/24/040/00070/AM10/	Lic.No/Date:3410024898 12.08.2009	
Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

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Case No.:11/22/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00468/AM10/	RLA File :31/24/040/00091/AM10/	Lic.No/Date:3110039626 19.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/113/2008/Ch.III dated 29.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gamma Butyrolactone	1 Kg.	1.	Butanediol	1.16 kg
		2.	GBL Dehydrogenation Catalyst	0.001 kg
RA concerned may take further necessary action as per above decision of NC.				

235	Case No.:9/34/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00654/AM10/	RLA File :22/24/040/00021/AM10/	Lic.No/Date:2210009180 20.08.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

236	Case No.:10/29/82-ALC4/2009	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00580/AM10/	RLA File :11/24/040/00012/AM10/	Lic.No/Date:1110020967 25.08.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

237	Case No.:10/34/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00655/AM10/	RLA File :09/24/040/00150/AM10/	Lic.No/Date:0910039074 27.08.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			

Case No.:21/29/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:53/82-ALC4/2009	
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238			30.03.2010	Status:Case
	HQ File :01/82/050/00591/AM10/	RLA File :09/24/040/00189/AM10/	Lic.No/Date:0910039075 27.08.2009	Defer Date:27.04.2010
Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.				

239	Case No.:8/24/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00505/AM10/	RLA File :31/24/040/00409/AM08/	Lic.No/Date:3110039743 27.08.2009	Defer Date:27.04.2010
Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.				

240	Case No.:15/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00512/AM10/	RLA File :09/24/040/00171/AM10/	Lic.No/Date:0910039134 28.08.2009	Defer Date:27.04.2010
Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.				

241	Case No.:16/24/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00513/AM10/	RLA File :09/24/040/00200/AM10/	Lic.No/Date:0910039135 28.08.2009	Defer Date:27.04.2010
Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.				

242	Case No.:19/24/82-ALC4/2009	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00516/AM10/	RLA File :05/24/040/00299/AM10/	Lic.No/Date:0510248628 28.08.2009	Defer Date:27.04.2010
Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Bio-technology.				

243	Case No.:21/24/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00518/AM10/	RLA File :03/95/040/00331/AM10/	Lic.No/Date:0310535917 31.08.2009	Defer Date:27.04.2010
Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.				

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244	Case No.:27/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00524/AM10/	RLA File :09/24/040/00196/AM10/	Lic.No/Date:0910039221 01.09.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

245	Case No.:28/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00525/AM10/	RLA File :09/24/040/00199/AM10/	Lic.No/Date:0910039222 01.09.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

246	Case No.:29/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00526/AM10/	RLA File :09/24/040/00208/AM10/	Lic.No/Date:0910039223 01.09.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

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Case No.:30/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
HQ File :01/82/050/00527/AM10/	RLA File :09/24/040/00206/AM10/	Lic.No/Date:0910039224 01.09.2009	

Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/108/2007-PI-III dated 30.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Menthyl-5 S-Cytosine-1 YL-1,3-Oxathiolane-2R Carboxalate (Lamivudine Intermediate Stage 3)	1 Kg.	1.	Glyoxalic Acid 50%	0.90 kg
		2.	2,5 Dihydroxy-1,4 Dithiane	0.365 kg
		3.	Triethylamine	0.67 kg
		4.	Cytosine	0.455 kg
		5.	Hexamethyl Disilazane	0.75 kg
		6.	Dimethyl Formamide	0.31 kg
		7.	N-Hexane	3.175 kg
		8.	Cyclohexane	0.952 kg
		9.	Toluene	2.857 kg
		10.	Methyl Dichloride	1.90 kg

RA concerned may take further necessary action as per above decision of NC.

248	Case No.:32/24/82-ALC4/2009	Party Name:UNI SANKYO LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00529/AM10/	RLA File :09/24/040/00190/AM10/	Lic.No/Date:0910039228 01.09.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

249	Case No.:33/24/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00530/AM10/	RLA File :05/23/040/00019/AM10/	Lic.No/Date:0510248771 02.09.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

250	Case No.:22/37/82-ALC4/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case approved
	HQ File :01/82/050/00765/AM10/	RLA File :03/95/040/00324/AM10/	Lic.No/Date:0310536409 07.09.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

251	Case No.:2/26/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00534/AM10/	RLA File :09/24/040/00185/AM10/	Lic.No/Date:0910039258 09.09.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

252	Case No.:3/26/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00535/AM10/	RLA File :05/24/040/00298/AM10/	Lic.No/Date:0510248980 09.09.2009	
	Decision : Withdrawn as the case has already been approved by NC in 50/82 meeting held on 09.03.2010.			

253	Case No.:4/26/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00536/AM10/	RLA File :03/94/040/00486/AM10/	Lic.No/Date:0310536937 10.09.2009	Defer

	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			Date:27.04.2010
254	Case No.:5/26/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00537/AM10/	RLA File :03/94/040/00449/AM10/	Lic.No/Date:0310537058 10.09.2009	Defer Date:27.04.2010
	Decision :Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			
255	Case No.:7/26/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00539/AM10/	RLA File :03/94/040/00383/AM10/	Lic.No/Date:0310537073 10.09.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			
256	Case No.:9/36/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00734/AM10/	RLA File :22/24/040/00023/AM10/	Lic.No/Date:2210009248 10.09.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			
257	Case No.:10/26/82-ALC4/2009	Party Name:WOCKHARDT LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00542/AM10/	RLA File :03/95/040/00347/AM10/	Lic.No/Date:0310537240 11.09.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			
258	Case No.:9/26/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00541/AM10/	RLA File :03/95/040/00346/AM10/	Lic.No/Date:0310537187 11.09.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			
259	Case No.:11/27/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00553/AM10/	RLA File :03/94/040/00493/AM10/	Lic.No/Date:0310537793	Defer

		15.09.2009	Date:11.05.2010
Decision :Committee considered case as per agenda and observed that the firm was requested to furnish the norms applied by them for both the export products separately, but their reply is incomplete. It was, therefore, decided to ask the firm again to furnish the above information. Accordingly, case was deferred for 11.05.2010.			

260	Case No.:41/34/82-ALC4/2009	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00686/AM10/	RLA File :03/94/040/00448/AM10/	Lic.No/Date:0310538062 16.09.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

261	Case No.:37/34/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00682/AM10/	RLA File :34/24/040/00098/AM10/	Lic.No/Date:3410025107 17.09.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

262	Case No.:4/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00564/AM10/	RLA File :05/24/040/00307/AM10/	Lic.No/Date:0510249607 18.09.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

263	Case No.:5/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00565/AM10/	RLA File :05/24/040/00308/AM10/	Lic.No/Date:0510249608 18.09.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

264	Case No.:6/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00566/AM10/	RLA File :05/24/040/00275/AM10/	Lic.No/Date:0510249610 18.09.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

		Meet No/Date:53/82-ALC4/2009	
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265	Case No.:9/28/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00569/AM10/	RLA File :31/24/040/00110/AM10/	Lic.No/Date:3110040034 23.09.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for reply from firm.			

266	Case No.:2/29/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved																			
	HQ File :01/82/050/00572/AM10/	RLA File :08/24/040/00155/AM10/	Lic.No/Date:0810083127 25.09.2009																				
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/178/2008-PI-III dated 12.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Doxepin Hcl Capsule 10 mg</td><td>1 No.</td><td>1.</td><td>Doxepin Hcl</td><td>11.526 mg</td></tr> <tr> <td>Doxepin Hcl Capsule 25 mg</td><td>1 No.</td><td>1.</td><td>Doxepin Hcl</td><td>28.815 mg</td></tr> <tr> <td>Doxepin Hcl Capsule 50 mg</td><td>1 No.</td><td>1.</td><td>Doxepin Hcl</td><td>57.630 mg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Doxepin Hcl Capsule 10 mg	1 No.	1.	Doxepin Hcl	11.526 mg	Doxepin Hcl Capsule 25 mg	1 No.	1.	Doxepin Hcl	28.815 mg	Doxepin Hcl Capsule 50 mg	1 No.	1.	Doxepin Hcl
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																			
Doxepin Hcl Capsule 10 mg	1 No.	1.	Doxepin Hcl	11.526 mg																			
Doxepin Hcl Capsule 25 mg	1 No.	1.	Doxepin Hcl	28.815 mg																			
Doxepin Hcl Capsule 50 mg	1 No.	1.	Doxepin Hcl	57.630 mg																			

267	Case No.:4/34/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved																		
	HQ File :01/82/050/00649/AM10/	RLA File :09/24/040/00234/AM10/	Lic.No/Date:0910039412 25.09.2009																			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Ceftriaxone Sodium Sterile</td><td rowspan="4">1 Kg.</td><td>1.</td><td>Ceftriaxone Sodium (Non Sterile)</td><td>1.04 kg</td></tr> <tr> <td>2.</td><td>Acetone</td><td>1.72 kg</td></tr> <tr> <td>3.</td><td>Eno Carbon</td><td>51.66 gm</td></tr> <tr> <td>4.</td><td>Aluminium Canisters</td><td>As per packing policy</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg	2.	Acetone	1.72 kg	3.	Eno Carbon	51.66 gm	4.	Aluminium Canisters
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg																		
		2.	Acetone	1.72 kg																		
		3.	Eno Carbon	51.66 gm																		
		4.	Aluminium Canisters	As per packing policy																		

268	Case No.:6/34/82-ALC4/2009	Party Name:STAR ORECHEM INTERNATIONAL PVT.	Meet No/Date:53/82-ALC4/2009	Status:Case
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		LTD.	30.03.2010	Approved
	HQ File :01/82/050/00651/AM10/	RLA File :50/24/040/00004/AM10/	Lic.No/Date:5010000149 25.09.2009	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			

269	Case No.:4/29/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00574/AM10/	RLA File :05/23/040/00038/AM10/	Lic.No/Date:0510250014 29.09.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

270	Case No.:5/29/82-ALC4/2009	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00575/AM10/	RLA File :05/23/040/00055/AM10/	Lic.No/Date:0510250016 29.09.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

271

Case No.:6/29/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00576/AM10/	RLA File :08/24/040/00161/AM10/	Lic.No/Date:0810083230 30.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/175/2009/-PI-(Norms) dated 15.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Alendronic Acid 10 mg Tablets	61,30,000 Nos.	1.	Alendronate Sodium PH EUR	160.014 kg
Alendronic Acid 70 mg Tablets	8,75,700 No.			
RA concerned may take further necessary action as per above decision of NC.				

272	Case No.:7/29/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00577/AM10/	RLA File :07/24/040/00229/AM10/	Lic.No/Date:0710067286 30.09.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

273	Case No.:8/29/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00578/AM10/	RLA File :07/24/040/00230/AM10/	Lic.No/Date:0710067287 30.09.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

274	Case No.:24/29/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00594/AM10/	RLA File :09/24/040/00247/AM10/	Lic.No/Date:0910039458 05.10.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

275	Case No.:25/29/82-ALC4/2009	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00595/AM10/	RLA File :31/21/040/00198/AM10/	Lic.No/Date:3110040141 05.10.2009	
	Decision : Withdrawn as the case has already been approved by NC in 52/82 meeting held on 23.03.2010.			

276	Case No.:1/30/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00602/AM10/	RLA File :05/24/040/00330/AM10/	Lic.No/Date:0510250359 06.10.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

277	Case No.:30/29/82-ALC4/2009	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00600/AM10/	RLA File :05/24/040/00332/AM10/	Lic.No/Date:0510250305 06.10.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for reply from firm.			

278	Case No.:28/37/82-ALC4/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00771/AM10/	RLA File :03/95/040/00432/AM10/	Lic.No/Date:0310540571 07.10.2009	

Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.

279	Case No.:4/30/82-ALC4/2009	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00605/AM10/	RLA File :03/94/040/00572/AM10/	Lic.No/Date:0310540823 08.10.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

280	Case No.:5/30/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00606/AM10/	RLA File :07/24/040/00243/AM10/	Lic.No/Date:0710067496 09.10.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

281	Case No.:7/34/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00652/AM10/	RLA File :34/24/040/00108/AM10/	Lic.No/Date:3410025329 09.10.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

282	Case No.:8/30/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00609/AM10/	RLA File :03/94/040/00577/AM10/	Lic.No/Date:0310541231 09.10.2009	
	Decision : Withdrawn as the case has already been approved by NC in 52/82 meeting held on 23.03.2010.			

283	Case No.:9/30/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00610/AM10/	RLA File :31/24/040/00123/AM10/	Lic.No/Date:3110040264 09.10.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for reply form firm.			

284	Case No.:12/30/82-ALC4/2009	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00613/AM10/	RLA File :09/24/040/00275/AM10/	Lic.No/Date:0910039557 13.10.2009	Defer

Decision :Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.

Date:27.04.2010

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Case No.:14/32/82-ALC4/2009	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved										
HQ File :01/82/050/00628/AM10/	RLA File :07/24/040/00246/AM10/	Lic.No/Date:0710067616 16.10.2009											
Decision : Committee considered case as per agenda and taking cue from SION A-269 for Injections and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Verclav 1.2 gm Inj. (Amoxicillin 1 gm and Clavulanic 200 mg for Inj) 20 ml Vial</td><td>1 Vial</td><td>1.</td><td>Amoxicillin Sodium with Potassium Clavulanate Mixture Sterile (5:1) BP</td><td>1.26 gm/Vial</td></tr></table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Verclav 1.2 gm Inj. (Amoxicillin 1 gm and Clavulanic 200 mg for Inj) 20 ml Vial	1 Vial	1.	Amoxicillin Sodium with Potassium Clavulanate Mixture Sterile (5:1) BP	1.26 gm/Vial
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Verclav 1.2 gm Inj. (Amoxicillin 1 gm and Clavulanic 200 mg for Inj) 20 ml Vial	1 Vial	1.	Amoxicillin Sodium with Potassium Clavulanate Mixture Sterile (5:1) BP	1.26 gm/Vial									
RA concerned may take further necessary action as per above decision of NC.													

286

Case No.:8/32/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00622/AM10/	RLA File :09/70/040/00001/AM10/	Lic.No/Date:0910039638 16.10.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 19/82 meeting held on 05.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4-Amino-2-oxo-Pyrimidinyl-Oxathiolane-2-Carboxylic acid-Isopropyl-Methyl-Cyclohexyl Ester (Cyclohexyl Ester)	1 Kg.	1.	Glyoxalic Acid 50%	0.81 kg
		2.	2,5-Dihydroxy-1,4-Drethane	0.348 kg
		3.	Cytosine	0.455 kg
		4.	Cyclohexane	1.40 kg
		5.	Toluene	4.20 kg
		6.	Methylene Chloride	2.10 kg
		7.	Acetone	1.40 kg
RA concerned may take further necessary action as per above decision of NC.				

287	Case No.:2/33/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
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	HQ File :01/82/050/00630/AM10/	RLA File :03/94/040/00451/AM10/	Lic.No/Date:0310541892 23.10.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

288	Case No.:5/33/82-ALC4/2009	Party Name:KORES (INDIA) LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00633/AM10/	RLA File :03/94/040/00516/AM10/	Lic.No/Date:0310542107 23.10.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for reply from firm.			

289	Case No.:7/33/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00635/AM10/	RLA File :03/94/040/00569/AM10/	Lic.No/Date:0310542418 26.10.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

290	Case No.:8/33/82-ALC4/2009	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00636/AM10/	RLA File :03/95/040/00282/AM10/	Lic.No/Date:0310542452 26.10.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

291	Case No.:9/33/82-ALC4/2009	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00637/AM10/	RLA File :09/24/040/00230/AM10/	Lic.No/Date:0910039712 27.10.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

292	Case No.:11/34/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00656/AM10/	RLA File :09/24/040/00279/AM10/	Lic.No/Date:0910039766 29.10.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

293	Case No.:14/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case
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HQ File :01/82/050/00642/AM10/	RLA File :09/24/040/00262/AM10/	Lic.No/Date:0910039756 29.10.2009	Deferred Defer Date:27.04.2010
Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

294	Case No.:15/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00643/AM10/	RLA File :09/24/040/00240/AM10/	Lic.No/Date:0910039761 29.10.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

295	Case No.:16/33/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00644/AM10/	RLA File :09/24/040/00222/AM10/	Lic.No/Date:0910039762 29.10.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

296	Case No.:17/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00662/AM10/	RLA File :05/24/040/00288/AM10/	Lic.No/Date:0510251718 29.10.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

297

Case No.:3/34/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
HQ File :01/82/050/00648/AM10/	RLA File :09/24/040/00283/AM10/	Lic.No/Date:0910039765 29.10.2009	

Decision : Committee considered case as per agenda for ratification of norms and in light its earlier decision taken in its 20/82 meeting held on 12.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ramipril	1 Kg.	1.	Racemic-2-azabicyclo (3.3.0) octane-3-carboxylic acid benzylester Hydrochloride [(S,S)-2-azabicyclo(3.3.0)octane-3-carboxylic acid benzylester Hydrochloride]	2.70 kg.
		2.	Methylene Chloride	2.50 kg.
		3	ECPP Alanine	1.23 kg.

		4.	1-Hydroxy Benzotriazole	0.72 kg.
		5.	Dicyclohexyl Carbodimide	1.00 kg.
		6.	Di-isopropyl ether	2.50 kg.
		7.	5% Palladium on carbon	0.20 kg.
RA concerned may take further necessary action as per above decision of NC.				

298	Case No.:18/34/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00663/AM10/	RLA File :34/24/040/00120/AM10/	Lic.No/Date:3410025485 30.10.2009	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			

299	Case No.:19/34/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00664/AM10/	RLA File :34/24/040/00118/AM10/	Lic.No/Date:3410025488 30.10.2009	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			

300	Case No.:20/34/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00665/AM10/	RLA File :31/24/040/00145/AM10/	Lic.No/Date:3110040425 30.10.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

301

Case No.:21/34/82-ALC4/2009	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00666/AM10/	RLA File :03/94/040/00612/AM10/	Lic.No/Date:0310543424 30.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/39/2008-Ch.II dated 04.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Glyceryl Oleate	1 KG.	1.	Glycerine	0.273 kg
		2.	Oleic Acid Commercial	0.832 kg

RA concerned may take further necessary action as per above decision of NC.

302	Case No.:22/34/82-ALC4/2009	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00667/AM10/	RLA File :03/95/040/00470/AM10/	Lic.No/Date:0310543476 30.10.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

303	Case No.:23/34/82-ALC4/2009	Party Name:AARTI DRUGS LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00668/AM10/	RLA File :03/94/040/00585/AM10/	Lic.No/Date:0310543554 03.11.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

304	Case No.:24/34/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00669/AM10/	RLA File :03/95/040/00410/AM10/	Lic.No/Date:0310543654 03.11.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

305	Case No.:25/34/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00670/AM10/	RLA File :31/24/040/00132/AM10/	Lic.No/Date:3110040444 04.11.2009	Defer Date:27.04.2010
	Decision :Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

306	Case No.:26/34/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
	HQ File :01/82/050/00671/AM10/	RLA File :52/24/040/00017/AM10/	Lic.No/Date:5210028666 04.11.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2008-Ch.II dated 16.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Diclofop Methyl (Diclofop Methyl	1 kg.	1.	2,4-Dichloro Phenol	1.209 kg

Technical)	2.	Dimethyl Sulfoxide	0.500 kg
	3.	2-Chloropropionic Acid methyl Ester	0.524 kg
	4.	Potassium Carbonate	0.600 kg
	RA concerned may take further necessary action as per above decision of NC.		

307	Case No.:27/34/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00672/AM10/	RLA File :09/24/040/00310/AM10/	Lic.No/Date:0910039804 05.11.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

308	Case No.:28/34/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00673/AM10/	RLA File :09/24/040/00311/AM10/	Lic.No/Date:0910039805 05.11.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

309	Case No.:29/34/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00674/AM10/	RLA File :05/24/040/00352/AM10/	Lic.No/Date:0510251928 05.11.2009	
	Decision : Withdrawn as the case has already been approved by NC in 48/82 meeting held on 23.02.2010.			

310	Case No.:30/34/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00675/AM10/	RLA File :09/24/040/00304/AM10/	Lic.No/Date:0910039821 05.11.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

311	Case No.:31/34/82-ALC4/2009	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00676/AM10/	RLA File :03/95/040/00096/AM10/	Lic.No/Date:0310544100 05.11.2009	
	Decision : Withdrawn as the case has already been approved by NC in 52/82 meeting held on 23.03.2010.			

312	Case No.:32/34/82-ALC4/2009	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00677/AM10/	RLA File :03/95/040/00286/AM10/	Lic.No/Date:0310544168 05.11.2009	
	Decision : Withdrawn as the case has already been approved by NC in 52/82 meeting held on 23.03.2010.			

313	Case No.:33/34/82-ALC4/2009	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00678/AM10/	RLA File :03/95/040/00285/AM10/	Lic.No/Date:0310544171 05.11.2009	Defer Date:23.03.2010
	Decision : Withdrawn as the case has already been approved by NC in 52/82 meeting held on 23.03.2010.			

314	Case No.:34/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00679/AM10/	RLA File :05/24/040/00291/AM10/	Lic.No/Date:0510252005 06.11.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

315	Case No.:35/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00680/AM10/	RLA File :05/24/040/00337/AM10/	Lic.No/Date:0510252006 06.11.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

316	Case No.:36/34/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case approved
	HQ File :01/82/050/00681/AM10/	RLA File :09/24/040/00273/AM10/	Lic.No/Date:0910039854 06.11.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

317	Case No.:1/35/82-ALC4/2009	Party Name:NEON LABORATORIES LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00691/AM10/	RLA File :03/95/040/00495/AM10/	Lic.No/Date:0310544646 09.11.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

318

Case No.:44/34/82-ALC4/2009	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00689/AM10/	RLA File :03/94/040/00556/AM10/	Lic.No/Date:0310544608 09.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/89/2002-Ch.II dated 08.06.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ethyl Triphenyl Phosphonium Bromide	1 KG.	1.	Triphenyl Phossphine	0.780 kg
		2.	Ethyl Bromide	0.363 kg
RA concerned may take further necessary action as per above decision of NC.				

319	Case No.:45/34/82-ALC4/2009	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00690/AM10/	RLA File :03/95/040/00486/AM10/	Lic.No/Date:0310544624 09.11.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

320	Case No.:3/35/82-ALC4/2009	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00693/AM10/	RLA File :05/24/040/00350/AM10/	Lic.No/Date:0510252131 10.11.2009	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			

321	Case No.:4/35/82-ALC4/2009		Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED		Meet No/Date:53/82-ALC4/2009 30.03.2010		Status:Case Approved									
	HQ File :01/82/050/00694/AM10/		RLA File :03/95/040/00365/AM10/		Lic.No/Date:0310544960 11.11.2009											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.15022/27/2008-Ch.II dated 10.07.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-															
	<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Fluoro Benzene 99.9%</td><td>1 KG.</td><td>1.</td><td>Fluoro Benzene (Purity 99.5%)</td><td>1.02 kg</td></tr></table>							Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Fluoro Benzene 99.9%	1 KG.	1.	Fluoro Benzene (Purity 99.5%)
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed												
Fluoro Benzene 99.9%	1 KG.	1.	Fluoro Benzene (Purity 99.5%)	1.02 kg												

RA concerned may take further necessary action as per above decision of NC.

322

Case No.:6/35/82-ALC4/2009	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00696/AM10/	RLA File :05/24/040/00339/AM10/	Lic.No/Date:0510252282 11.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/88/2004-Ch.III dated 27.10.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Thymol (Purity 98.5% Min.)	1 Kg.	1.	Meta Cresol	0.785 kg
RA concerned may take further necessary action as per above decision of NC.				

323	Case No.:1/37/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00744/AM10/	RLA File :03/95/040/00472/AM10/	Lic.No/Date:0310546350 18.11.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

324

Case No.:2/39/82-ALC4/2009	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.		Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
HQ File :01/82/050/00805/AM10/	RLA File :03/95/040/00453/AM10/		Lic.No/Date:0310549711 08.12.2009	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 29/82 meeting held on 13.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sorbitan Mono Oleate	1 Kg.	1.	Oleic Acid	0.658 kg
		2.	Sorbitol (70%)	0.425 kg
RA concerned may take further necessary action as per above decision of NC.				

325	Case No.:4/39/82-ALC4/2009	Party Name:AARON FINE CHEMICALS PVT LTD		Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00807/AM10/	RLA File :03/94/040/00622/AM10/		Lic.No/Date:0310550444	Defer

		11.12.2009	Date:27.04.2010
Decision : Committee decided to defer case for 27.04.2010 for comments of DIPP.			

326	Case No.:5/39/82-ALC4/2009	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00808/AM10/	RLA File :05/23/040/00118/AM10/	Lic.No/Date:0510254470 14.12.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

327	Case No.:6/39/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00809/AM10/	RLA File :03/95/040/00557/AM10/	Lic.No/Date:0310550660 14.12.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

328

Case No.:1/40/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00816/AM10/	RLA File :52/24/040/00023/AM10/	Lic.No/Date:5210029109 15.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2008-Ch.II dated 16.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Diclofop Methyl (Diclofop Methyl Technical)	1 kg.	1.	2,4-Dichloro Phenol	1.209 kg
		2.	Dimethyl Sulfoxide	0.500 kg
		3.	2-Chloropropionic Acid methyl Ester	0.524 kg
		4.	Potassium Carbonate	0.600 kg
RA concerned may take further necessary action as per above decision of NC.				

329	Case No.:3/40/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00818/AM10/	RLA File :31/24/040/00180/AM10/	Lic.No/Date:3110041089 15.12.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

330	Case No.:12/40/82-ALC4/2009	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00827/AM10/	RLA File :34/24/040/00076/AM09/	Lic.No/Date:3410025891 16.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

331	Case No.:13/40/82-ALC4/2009	Party Name:ANUH PHARMA LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00828/AM10/	RLA File :03/94/040/00545/AM10/	Lic.No/Date:0310551165 16.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 48/82 meeting held on 23.02.2010.			

332	Case No.:14/40/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00829/AM10/	RLA File :03/94/040/00513/AM10/	Lic.No/Date:0310551191 16.12.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of DC(MSME)			

333

Case No.:2/40/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00817/AM10/	RLA File :03/94/040/00724/AM10/	Lic.No/Date:0310551052 16.12.2009		
Decision : Committee considered case as per agenda for ratification of norms and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Tert-Butyl-4(5-Aminopyridine-2Yi)6-Dimethyl Piperzine 1 Carboxylate (Purity NLT 98%)	1 Kg.	1.	Tert-Butyl-4(5-Aminopyridine-2Yi)6-Dimethyl Piperzine 1 Carboxylate (Purity NLT 90%)	Net to Net
RA concerned may take further necessary action as per above decision of NC.				

334	Case No.:4/40/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00819/AM10/	RLA File :09/24/040/00257/AM10/	Lic.No/Date:0910040253	Defer

		16.12.2009	Date:27.04.2010
Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

335	Case No.:5/40/82-ALC4/2009	Party Name:VETINDIA PHARMACEUTICALS LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00820/AM10/	RLA File :09/24/040/00285/AM10/	Lic.No/Date:0910040259 16.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

336

Case No.:6/40/82-ALC4/2009	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00821/AM10/	RLA File :09/24/040/00278/AM10/	Lic.No/Date:0910040260 16.12.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 14/82 meeting held on 01.07.2008 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Lansoprazole Sulphide Or (2-[(4-[2,2,2-Trifluoro Ethoxy)-3-Methyl-2-Pyridinyl]-2-Thio]-1H-Benzamidazole	1 Kg.	1.	2,3 Lutidine	0.95 kg
		2.	Trifloro Ethanol	1.12 kg
		3.	Methylene Dichloride	2.02 kg
RA concerned may take further necessary action as per above decision of NC.				

337	Case No.:7/40/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00822/AM10/	RLA File :09/24/040/00371/AM10/	Lic.No/Date:0910040263 16.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

338	Case No.:8/40/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/00823/AM10/	RLA File :09/24/040/00380/AM10/	Lic.No/Date:0910040264 16.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

339	Case No.:9/40/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00824/AM10/	RLA File :05/24/040/00404/AM10/	Lic.No/Date:0510254651 16.12.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

340	Case No.:15/40/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved															
	HQ File :01/82/050/00830/AM10/	RLA File :09/24/040/00370/AM10/	Lic.No/Date:0910040319 17.12.2009																
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 40/82 meeting held on 05.02.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">5-Cyano Phthalide</td><td rowspan="3">1kg.</td><td>1.</td><td>Sulfolane</td><td>6.184 kg</td></tr> <tr> <td>2.</td><td>Sulfamide</td><td>1.020 kg</td></tr> <tr> <td>3.</td><td>Para Formaldehyde</td><td>0.53 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	5-Cyano Phthalide	1kg.	1.	Sulfolane	6.184 kg	2.	Sulfamide	1.020 kg	3.	Para Formaldehyde
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed															
5-Cyano Phthalide	1kg.	1.	Sulfolane	6.184 kg															
		2.	Sulfamide	1.020 kg															
		3.	Para Formaldehyde	0.53 kg															

341	Case No.:16/40/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00831/AM10/	RLA File :09/24/040/00384/AM10/	Lic.No/Date:0910040330 17.12.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

342	Case No.:17/40/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00832/AM10/	RLA File :09/24/040/00382/AM10/	Lic.No/Date:0910040331 17.12.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

343	Case No.:18/40/82-ALC4/2009	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
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HQ File :01/82/050/00833/AM10/	RLA File :03/95/040/00594/AM10/	Lic.No/Date:0310551345 17.12.2009	
Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 27.01.2010.			

344

Case No.:19/40/82-ALC4/2009	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/00834/AM10/	RLA File :03/95/040/00101/AM10/	Lic.No/Date:0310551379 17.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/72/2005-Ch.II dated 29.03.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
3,5, Di-Iodo Salicylic acid	1 kg.	1.	Salicylic Acid	0.414 kg
		2.	Iodine Crude	0.762 kg
RA concerned may take further necessary action as per above decision of NC.				

345	Case No.:20/40/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00835/AM10/	RLA File :08/24/040/00247/AM10/	Lic.No/Date:0810085026 17.12.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

346	Case No.:6/43/82-ALC4/2009	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved																		
	HQ File :01/82/050/00880/AM10/	RLA File :13/24/040/00026/AM10/	Lic.No/Date:1310031040 06.01.2010																			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.15022/9/2009-Ch.II dated 15.03.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																					
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Pethoxamide Technical (95% Min.) (2-Chloro-N-(2-ethoxyethyl)-(2-methyl-1-phenylprop-1-enyl) acetamide)</td><td rowspan="4">1 kg.</td><td>1.</td><td>Isobutyrophenone</td><td>0.652 kg</td></tr> <tr> <td>2.</td><td>2-Chloroacetyl Chloride</td><td>0.510 kg</td></tr> <tr> <td>3.</td><td>Toluene</td><td>0.720 kg</td></tr> <tr> <td>4.</td><td>Caustic Soda Lye (47%)</td><td>0.408 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Pethoxamide Technical (95% Min.) (2-Chloro-N-(2-ethoxyethyl)-(2-methyl-1-phenylprop-1-enyl) acetamide)	1 kg.	1.	Isobutyrophenone	0.652 kg	2.	2-Chloroacetyl Chloride	0.510 kg	3.	Toluene	0.720 kg	4.	Caustic Soda Lye (47%)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																		
Pethoxamide Technical (95% Min.) (2-Chloro-N-(2-ethoxyethyl)-(2-methyl-1-phenylprop-1-enyl) acetamide)	1 kg.	1.	Isobutyrophenone	0.652 kg																		
		2.	2-Chloroacetyl Chloride	0.510 kg																		
		3.	Toluene	0.720 kg																		
		4.	Caustic Soda Lye (47%)	0.408 kg																		

RA concerned may take further necessary action as per above decision of NC.

347	Case No.:3/43/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00877/AM10/	RLA File :03/94/040/00784/AM10/	Lic.No/Date:0310554371 08.01.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

348	Case No.:4/43/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00878/AM10/	RLA File :03/94/040/00773/AM10/	Lic.No/Date:0310554372 08.01.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

349	Case No.:11/43/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00885/AM10/	RLA File :08/24/040/00277/AM10/	Lic.No/Date:0810085697 12.01.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

350	Case No.:9/43/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00883/AM10/	RLA File :09/24/040/00354/AM10/	Lic.No/Date:0910040592 12.01.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

351	Case No.:16/45/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/00911/AM10/	RLA File :09/24/040/00364/AM10/	Lic.No/Date:0910040620 20.01.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

352	Case No.:2/49/82-ALC4/2009	Party Name:N S CHEMICALS	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved
	HQ File :01/82/050/01137/AM10/	RLA File :03/95/040/00725/AM10/	Lic.No/Date:0310560019 12.02.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/4/2010-Ch.II dated 29.03.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sodium Saccharin USP	1 kg.	1.	Sodium Saccharin	1.02 kg

RA concerned may take further necessary action as per above decision of NC.

353	Case No.:6/49/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01141/AM10/	RLA File :03/95/040/00749/AM10/	Lic.No/Date:0310560198 15.02.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

354	Case No.:7/49/82-ALC4/2009	Party Name:SODIUM METAL (P) LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01142/AM10/	RLA File :34/24/040/00197/AM10/	Lic.No/Date:3410026360 15.02.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

355	Case No.:8/49/82-ALC4/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01143/AM10/	RLA File :52/24/040/00035/AM10/	Lic.No/Date:5210029683 15.02.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Bio-technology.			

356	Case No.:10/49/82-ALC4/2009	Party Name:GURUDEV DYESTUFF INDIA PVT.LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
	HQ File :01/82/050/01145/AM10/	RLA File :08/24/040/00319/AM10/	Lic.No/Date:0810086559 16.02.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2008-Ch.II dated 30.06.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	4,4 Diamino Sulphanilide	1 kg.	1.	Aniline Oil	0.458 kg

	2.	Acetic Acid	0.317 kg
	3.	Para Nitro Aniline	0.728 kg
	4.	Caustic Soda Flakes	0.545 kg
	5.	Soda Ash	0.350 kg

RA concerned may take further necessary action as per above decision of NC.

357	Case No.:11/49/82-ALC4/2009	Party Name:AARTI ORGANIC	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01146/AM10/	RLA File :08/24/040/00320/AM10/	Lic.No/Date:0810086561 16.02.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

358	Case No.:9/49/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01144/AM10/	RLA File :03/94/040/00990/AM10/	Lic.No/Date:0310560336 16.02.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

359	Case No.:12/49/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01147/AM10/	RLA File :04/24/040/00144/AM10/	Lic.No/Date:0410111650 17.02.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of DIPP.			

360	Case No.:13/49/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01148/AM10/	RLA File :09/24/040/00471/AM10/	Lic.No/Date:0910040986 18.02.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

361	Case No.:14/49/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01149/AM10/	RLA File :09/24/040/00470/AM10/	Lic.No/Date:0910040987 18.02.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

362	Case No.:15/49/82-ALC4/2009	Party Name:INDO AMINES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01150/AM10/	RLA File :03/94/040/00987/AM10/	Lic.No/Date:0310560823 18.02.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

363	Case No.:16/49/82-ALC4/2009	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01151/AM10/	RLA File :08/24/040/00322/AM10/	Lic.No/Date:0810086636 18.02.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

364	Case No.:18/49/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01153/AM10/	RLA File :52/24/040/00036/AM10/	Lic.No/Date:5210029742 18.02.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

365	Case No.:19/49/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01154/AM10/	RLA File :52/24/040/00037/AM10/	Lic.No/Date:5210029743 18.02.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

366	Case No.:5/53/82-ALC4/2009	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved										
	HQ File :01/82/050/01228/AM10/	RLA File :35/24/040/00036/AM10/	Lic.No/Date:3510029225 19.02.2010											
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 49/82 meeting held on 02.03.2010and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>100% Cotton Bleached Swabs Backed with Medical Grade Paper Grid Coated-55.6 GSM</td><td>1 Kg.</td><td>1.</td><td>Medical Grade Paper Grid Coated 55.6 SM</td><td>As per packing policy</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	100% Cotton Bleached Swabs Backed with Medical Grade Paper Grid Coated-55.6 GSM	1 Kg.	1.	Medical Grade Paper Grid Coated 55.6 SM	As per packing policy
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
100% Cotton Bleached Swabs Backed with Medical Grade Paper Grid Coated-55.6 GSM	1 Kg.	1.	Medical Grade Paper Grid Coated 55.6 SM	As per packing policy										

RA concerned may take further necessary action as per above decision of NC.

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Case No.:1/53/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved	
HQ File :01/82/050/01224/AM10/	RLA File :34/24/040/00230/AM10/	Lic.No/Date:3410026612 16.03.2010		
Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 50/82 meeting held on 09.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Chloromethyl-3,5-Dimethyl-4-Methoxy Pyridine Hydrochloride	1 Kg.	1.	3,5 Lutidine	1.77 kg
		2.	Toluene	5.20 kg
		3.	Methanol	4.14 kg
		4.	Acetone	Not used in process. Hence not allowed.
		5.	Activated Carbon	0.100 kg
		6.	Ammonium Persulphates	2.43 kg
RA concerned may take further necessary action as per above decision of NC.				

368	Case No.:2/53/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved																					
	HQ File :01/82/050/01225/AM10/	RLA File :09/24/040/00518/AM10/	Lic.No/Date:0910041319 17.03.2010																						
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/225/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Doxofylline</td><td rowspan="5">1kg.</td><td>1.</td><td>Theophylline</td><td>1.17kg</td></tr> <tr> <td>2.</td><td>Chloro acetaldehyde dimethyl acetal</td><td>0.81kg</td></tr> <tr> <td>3.</td><td>Potassium carbonate</td><td>0.89kg</td></tr> <tr> <td>4.</td><td>Methanol</td><td>0.63kg</td></tr> <tr> <td>5.</td><td>Dimethyl formamide</td><td>0.56kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl. No.	Import items	Qty. allowed	Doxofylline	1kg.	1.	Theophylline	1.17kg	2.	Chloro acetaldehyde dimethyl acetal	0.81kg	3.	Potassium carbonate	0.89kg	4.	Methanol	0.63kg	5.	Dimethyl formamide
Export product	Export Qty.	Sl. No.	Import items	Qty. allowed																					
Doxofylline	1kg.	1.	Theophylline	1.17kg																					
		2.	Chloro acetaldehyde dimethyl acetal	0.81kg																					
		3.	Potassium carbonate	0.89kg																					
		4.	Methanol	0.63kg																					
		5.	Dimethyl formamide	0.56kg																					

RA concerned may take further necessary action as per above decision of Norms Committee.

369	Case No.:3/53/82-ALC4/2009	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01226/AM10/	RLA File :03/94/040/01044/AM10/	Lic.No/Date:0310564944 17.03.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

370	Case No.:4/53/82-ALC4/2009	Party Name:NEON LABORATORIES LTD.	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01227/AM10/	RLA File :03/95/040/00835/AM10/	Lic.No/Date:0310564951 17.03.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

371	Case No.:6/53/82-ALC4/2009	Party Name:HETERO LABS LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01229/AM10/	RLA File :09/24/040/00534/AM10/	Lic.No/Date:0910041332 18.03.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

372	Case No.:7/53/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Deferred
	HQ File :01/82/050/01230/AM10/	RLA File :09/24/040/00524/AM10/	Lic.No/Date:0910041340 18.03.2010	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

373	Case No.:8/53/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:53/82-ALC4/2009 30.03.2010	Status:Case Approved															
	HQ File :01/82/050/01231/AM10/	RLA File :05/24/040/00464/AM10/	Lic.No/Date:0510260788 18.03.2010																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Ceftriaxone Sodium Sterile</td><td>1 Kg.</td><td>1.</td><td>Ceftriaxone Sodium (Non Sterile)</td><td>1.04 kg</td></tr><tr><td></td><td></td><td></td><td></td><td></td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg															

2.	Acetone	1.72 kg
3.	Eno Carbon	51.66 gm

RA concerned may take further necessary action as per above decision of NC.